BULLETIN—PART I

[Brief Record of Proceedings]

Monday, July 25, 1994/Sravana 3, 1916 (Saka)

No. 299 🗸

11 A.M.

1. National Anthem

The National Anthem was played.

2. Obituary References

The Speaker, the Prime Minister, Sarvashri Atal Bihari Vajpayee, Sharad Yadav, Somnath Chatterjee, Indrajit Gupta, Chandrajeet Yadav, P.G. Narayanan, Chitta Basu and Venkateswara D. Rao made references to the passing away of Mr. Kim-Il-Sung, President of the Democratic People's Republic of Korea, Shri Anant Prasad Dhusia, a Member of Fifth Lok Sabha, Shri Tula Ram, a Member of Second to Fifth Lok Sabha and Kumari Abha Maiti, a Member of Sixth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

3. Starred Questions

Starred Question No. 1 was orally answered. Replies to Starred Question Nos. 2—20 were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Question Nos. 1—73, 75—173 and 175—223 were laid on the Table.

5. Papers Laid on the Table

The following papers were laid on Table:—

- (1) A copy each of the following notifications (Hindi and English versions) under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:—
 - (i) The Merchant Shipping (Registration of Indian Ships) Amendment Rules, 1994 published in Notification No. G.S.R. 160 in Gazette of India dated the 2nd April, 1994.

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- (ii) The Merchant Shipping (Registration of Indian Fishing Boats) Amendment Rules, 1994 published in Notification No. G.S.R. 218 in Gazette of India dated the 7th May, 1994.
- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Mineral Development Corporation Limited and the Ministry of Steel for the year 1994-95.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 296 of the Income Tax Act, 1961:—
 - (i) The Income-tax (Second Amendment) Rules, 1994 published in Notification No. S.O. 370(E) in Gazette of India dated the 12th May, 1994.
 - (ii) The Income-tax (Fourth Amendment) Rules, 1994 published in Notification No. S.O. 416(E) in Gazette of India dated the 30th May, 1994.
 - (iii) The Income-tax (Fifth Amendment) Rules, 1994 published in Notification No. S.O. 419(E) in Gazette of India dated the 31st May, 1994.
 - (iv) The Income-tax (Sixth Amendment) rules, 1994 published in Notification No. S.O. 434(E) in Gazette of India dated the 7th June, 1994.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) S.O. 335(E) published in Gazette of India dated the 27th April, 1994 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian

- currency or vice-versa for purposes of assessment of imports.
- (ii) S.O. 336(E) published in Gazette of India dated the 27th April, 1994 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or viceversa for purposes of assessment of exports.
- (iii) S.O. 394(E) published in Gazette of India dated the 27th May, 1994 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or viceversa for the purposes of assessment of imports.
- (iv) S.O. 395(E) published in Gazette of India dated the 27th May, 1994 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or viceversa for purposes of assessment of exports.
- (v) G.S.R. 482(E) published in Gazette of India dated the 1st June, 1994 together with an explanatory memorandum making certain amendments in the Notification No. 44/91-Cus., dated the 30th May, 1991.
- (vi) G.S.R. 525(E) published in Gazette of India dated the 22nd June, 1994 together with an explanatory memorandum regarding exemption to goods specified in the Table annexed with the Notification when imported into India for carrying out repairs, reconditioning or reengineering, from the whole of the basic and additional duties of customs leviable thereon.
- (vii) G.S.R. 526(E) published in Gazette of India dated the 22nd June, 1994 together with an explanatory memorandum regarding exemption to goods specified in the Annexure of the Notification when imported into India from the whole of the basic and additional duties of Customs leviable thereon.
- (5) A copy each of the following statements (Hindi and English

versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Eighth, Ninth and Tenth Lok-Sabha:—

(1) Statement No. XXXV	— Eleventh Session, 1988'	Eighth
(2) Statement No. XXXII	- Thirteenth Session, 1989	Lok
(3) Statement No. XXVI	— Fourteenth Session, 1989 J	Sabha
(4) Statement No. XXVIII	- Second Session, 1990	
(5) Statement No. XXV	— Third Session, 1990	Ninth
(6) Statement No. XXI	— Sixth Session, 1990	Lok
(7) Statement No. XXI	- Seventh Session, 1991	Sabha
(8) Satement No. XXI	— First Session, 1991	
(9) Statement No. XVIII	- Second Session, 1991	
(10) Statement No. XVI	- Third Session, 1992	
(11) Statement No. XIV	- Fourth Session, 1992	Tenth
(12) Statement No. XI	- Fifth Session, 1992	Lok
(13) Statement No. X	- Sixth Session, 1993	Sabha
(14) Statement No. VI	- Seventh Session , 1993	
(15) Statement No. IV	- Eighth Session, 1993	
(16) Statement No. III	- Ninth Session, 1994	

6. Matters Under Rule 377

- (1) Shri K. Pradhani raised a matter regarding need to set up a Tribal Unit at Jeypore to broadcast programmes in Desiya language.
- (2) Shri Santosh Kumar Gangwar raised a matter regarding need for construction of a bye-pass on National Highway at Bareilly in Uttar Pradesh.
- (3) Shri Lal Babu Rai raised a matter regarding need for construction of a railway overbridge across Sarha Thala railway line in Chapra, Bihar.
- (4) Shri Jitendra Nath Das raised a matter regarding need to provide LPG distributorship at Jalpaiguri in West Bengal.
- (5) Shri Pawan Kumar Bansal raised a matter regarding need to

extend Central government Health Scheme to Chandigarh Union Territory for the benefit of the working employees as well as retired ones.

(6) Shri Mangal Ram Premi raised a matter regarding need to introduce a new train between Bijnore (UP) and Delhi.

7. Government Bill-Under Consideration

The Pre-natal Diagnostic Techniques (Regulation and Prevention of Misuse) Bill, 1991, as reported by Joint Committee

The motion for consideration of the Bill was moved by Shri Paban Singh Ghatowar.

The following members took part in the debate:—

- (1) Dr. Ravi Mallu
- (2) Shri Syed Shahabuddin
- (3) Dr. Laxminarain Pandcy

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.09 P.M.)

(4) Dr. Vasant Pawar

(The discussion was held over and resumed vide para 9. below)

8. Adjournment Motion

The Deputy Speaker informed the House that the Speaker had given his consent to the moving of adjournment motion regarding the alarming situation in Assam and the failure of the Central Government to intervene timely, given notice by sarvashri Atal Bihari Vajpayee, Chandrajeet Yadav, Mohan Singh (Deoria) and and Sharad Yadav.

Shri Chandrajeet Yadav who had secured first place in the ballot, than asked for leave of the House to the moving of the motion. As leave was not opposed, the Deputy Speaker informed the House that the leave was granted and directed that the motion be taken up at 4.30 P.M.

9. Government Bill-Under Consideration

The Pre-natal Diagnostic Techniques (Regulation and Prevention of Misuse) Bill, 1991, as reported by Joint Committee.

The discussion on the item of Business at para No. 7 above

was resumed.

- (5) Prof. Malini Bhattacharya
- (6) Shri Venkateswara D. Rao
- (7) Dr. K.D. Jeswani
- (8) Dr. Kartikeswar Patra
- (9) Smt. Girija Devi
- (10) Shri Ramashray Prasad Singh
- (11) Shri Dau Dayal Joshi
- (12) Dr. Girija Vyas
- (13) Smt. Sumitra Mahajan
- (14) Shri George Fernandes

The discussion was not concluded.

10. Adjournment Motion

Time Taken: 4 Hrs. 45 Mts.

At 4.29 P.M. Shri Chandraject Yadav moved the following motion:—

"That the House do now adjourn."

The following members took part in the debate:—

- (1) Shri Inder Jit
- (2) Shri Jaswant Singh
- (3) Shri Syed Shahabuddin
- (4) Shri Uddhab Barman
- (5) Shri Kirip Chaliha
- (6) Shri Kabindra Purkayastha
- (7) Dr. Mumtaz Ansari
- (8) Shri Abdul Ghafoor
- (9) Kum. Mamata Banerjee
- (10) Shri Sultan Salahuddin Owaisi
- (11) Smt. Bibhu Kumari Devi
- (12) Shri E. Ahamed
- (13) Shri Santosh Mohan Dev
- (14) Shri Sobhanadreeswara Rao Vadde
- (15) Shri Balin Kuli
- (16) Shri Shibu Soren

- (17) Shri Mohan Singh (Dcoria)
- (18) Shri Brahma Nand Mandal
- (19) Shri Pramothes Mukherjee
- (20) Shri Lacta Umbrey
- (21) Shri Rajesh Pilot

Shri Chandraject Yadav replied to the debate.

The motion was negatived.

11. Statement by Minister

The Minister of State of the Ministry of Surface Transport made a statement on the issue of wage revision of Port and Dock workers.

12. Report of Business Advisory Committee

Shri Vidyacharan Shukla presented the Forty First Report of the Business Advisory Committee.

9.25 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 26th July, 1994)

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BULLETIN—PART!

[Brief Record of Proceedings]

Tuesday, July 26, 1994/Sravana 4, 1916 (Saka)

No. 300 V

11 A.M.

1. Obituary reference

The Speaker made reference to the passing away of Shri Jaganath Mishra who was Member of Fifth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Question Nos. 21—23 and 25 were orally answered. Replies to Starred Question Nos. 24 and 26—40 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 224—279, 281—315, 317—415 and 417—448 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1992-93.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Consumer Protection (Amendment) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 522(E) in Gazette of India dated the 22nd June, 1994 under sub-section (1) of section 31 of the Consumer Protection Act, 1986.
- (4) A copy of the Statement No. V (Hindi and English versions) showing action taken by the Government on assurance given by the Minister of Finance on the Report of the Joint Parliamentary Committee on Irregularities in Securities and Banking Transactions during the Eighth Session of Tenth Lok Sabha, 1993.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 40 of the Indira Gandhi National Open University Act, 1985:—
 - (i) The Ordinance on Fees payable by students published in Notification No. G.S.R. 595 in Gazette of India dated the 26th December, 1992.
 - (ii) The Ordinance on Recognition of Examinations/ Degrees published in Notification No. G.S.R. 596 in Gazette of India dated the 26th December, 1992.
 - (iii) The Ordinance on Degrees, Diplomas and Certificates published in Notification No. G.S.R. 597 in Gazette of India dated the 26th December, 1992.
 - (iv) G.S.R. 211 published in Gazette of India dated the 24th April, 1993 making certain amendments to sub-clause (a) of Clause (9) of Statute 17 on Terms and Conditions of Service and Code of Conduct of Academic Staff.
 - (v) G.S.R. 545 published in Gazette of India dated the 6th November, 1993 making certain amendments to Rules 6.1.2 and 8.2 of CPF-cum-Gratuity Scheme of Statute 23.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohan Roy Library Foundation, Calcutta, for the year 1992-93, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Raja Rammohan Roy Library Foundation, Calcutta, for the year 1992-93.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

5. Assent to Bills

SECRETARY-GENERAL laid on the Table the following two Bills passed by the Houses of Parliament during the last session and assented to by the President since a report was last made to the House on the 14th June. 1994:—

- (1) The Anti-Hijacking (Amendment) Bill, 1994.
- (2) The Suppression of Unlawful Act against Safety of Civil Aviation (Amendment) Bill, 1994.

6. Report of the Standing Committee on Energy

Shri Shiv Charan Mathur presented the Eleventh Report (Hindi and English versions) of the Standing Committee on Energy on the Neyveli Lignite Corporation Limited (Acquisition and Transfer of Power Transmission System) Bill, 1994.

7. Motion regarding Forty-first Report of Business Advisory Committee

Shri Vidyacharan Shukla moved the following motion:—

"That this House do agree with the Forty-first Report of the Business Advisory Committee presented to the House on the 25th July, 1994."

The motion was adopted.

8. Matters under Rule 377

- (1) Shri P. P. Kaliaperumal raised a matter regarding need to formulate a viable policy to minimise the rate of drop-outs among the girl students.
- (2) Shui Manku Ram Sodi raised a matter regarding need to provide more facilities to Health Guides in tribal areas of Madhya Pradesh.
- (3) Dr. Krupasindhu Bhoi raised a matter regarding need to include Orissa in the Hilly Areas Development Programme.

- (4) Prof. (Smt.) Savithiri Lakshmanan raised a matter regarding need to waive off the condition for fifty percent working capital required to be met by Kerala Government for implementation of Market Intervention Scheme for cash crops.
- (5) Shri Amar Pal Singh raised a matter regarding need to set up a Bench of High Court at Meerut in Uttar Pradesh.
- (6) Shri Ram Vilas Paswan raised a matter regarding need to give Autonomous Hills Councils status to Laddakh region of J & K and provide other facilities for its alround development.
- (7) Shri Venkateswara D. Rao raised a matter regarding need to provide more funds to State Government of Andhra Pradesh to mitigate the grievances of weavers in the State.
- (8) Shri Surendra Pal Pathak raised a matter regarding need to set up a Central institution at Hardoi town of Uttar Pradesh for dissemination of modern scientific techniques of farming.

9. Government Bill-Passed

Time Taken: 4 Hrs. 11 Mts.

The Pre-natal Diagnostic Techniques (Regulation and Prevention of Misuse) Bill, 1991, as reported by Joint Committee

Discussion on the motion for consideration of the Bill moved by Shri Paban Singh Ghatowar on the 25th July, 1994, continued.

The following members took part in the debate:-

(1) Shri Sriballav Panigrahi

(Lok Sabha adjourned at 1.01 P.M. and re-assembled at 2.09 P.M.)

- (2) Smt. Saroj Dubey
- (3) Smt. Geeta Mukherjee
- (4) Dr. G. L. Kanaujia
- (5) Shri R. Naidu Ramasamy
- (6) Shri Kamla Mishra Madhukar
- (7) Prof. Rasa Singh Rawat

Shri Paban Singh Ghatowar replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 34 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Paban Singh Ghatowar.

The motion was adopted and the Bill, as amended, was passed.

10. Government Bill-Under Consideration

The Airports Authority of India Bill, 1993

Time allotted: 3 Hrs.

Time taken : 2 Hrs. 31 Mts. Balance : 29 Mts.

The motion for consideration of the Bill was moved by Shri Ghulam Nabi Azad.

The following members took part in the debate:-

- (1) Shri V. Dhananjaya Kumar
- (2) Prof. K. V. Thomas
- (3) Shri Nirmal Kanti Chatterjee
- (4) Shri Mohan Singh (Deoria)
- (5) Shri Lokanath Choudhury
- (6) Shri E. Ahamed
- (7) Shri A. Charles
- (8) Shri Shankersinh Vaghela

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 27th July, 1994)



BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, July 27, 1994/Sravana 5, 1916 (Saka)

No. 301

11 A.M.

Questions '

Due to interruptions in the House Starred Questions could not be called for oral answer. Starred Question Nos. 41—60 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Question Nos. 449—533, 535—562, 564, 566—568 and 570—615 will be printed in the Official Report for the day.

(Lok Sabha adjourned at 12.50 P.M. and re-assembled at 2.01 P.M.)

(Due to interruptions in the House, Lok Sabha adjourned at 2.05 P.M. and re-assembled at 4 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned for the day)

4.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 28th July, 1994)

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LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Thursday, July 28, 1994/Sravana 6, 1916 (Saka)

No. 302 V

11 A.M.

OUESTIONS

Due to interruptions in the House, Starred Questions could not be called for oral answer. Starred Question Nos. 61—80 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Questions Nos. 616—631 and 633—840 will be printed in the Official Report for the day.

[Lok Sabha adjourned at 11.17 A.M. and re-assembled at 2 P.M.] (Due to continued interruptions in the House, Lok Sabha adjourned for the day)

2.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 29th July, 1994)

BULLETIN—PART I

(Brief Record of Proceedings)

Friday, July 29, 1994/Sravana 7, 1916 (Saka)

No. 303

11 A.M.

OUESTIONS

Due to interruptions in the House, Starred Questions could not be called for oral answer. Starred Question Nos. 81—100 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to the Unstarred Question Nos. 841—1043 and 1045—1066 will be printed in the Official Report for the day.

(Lok Sabha adjourned at 11.05 A.M. and re-assembled at 12 Noon)

(Due to continued interruptions in the House, Lok Sabha adjourned for the day)

12.07 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 1st August, 1994)

BULLETIN—PART I

(Brief Record of Proceedings)

Monday, August 1, 1994/Sravana 10, 1916 (Saka)

No. 304

11 A.M.

OUESTIONS

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 101—120 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1067—1124 and 1126—1282 will be printed in the Official Report for the day.

(Due to continued interruptions in the House, Lok Sabha adjourned for the day)

11.20 A.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 2nd August, 1994)

BULLETIN-PART I

(Brief Record of Proceedings)

Tuesday, August 2, 1994/Sravana 11, 1916 (Saka)

No. 305 ~

11 A.M.

1. Questions

Due to submissions by the Members about the Action Taken Report on the recommendations of JPC which enquired into the Securities and Banking Transactions. Starred Questions could not be called for oral answer. Starred Question Nos. 121—140 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers given to Unstarred Question Nos. 1283—1291, 1293—1383 and 1385—1452 will be printed in the Official Report for the day.

 Submissions by Members about Action Taken Report on the Recommendations made by the Joint Committee or Irregularities in Securities and Banking Transactions laid on the Table of the House on July 26, 1994.

The following members made submissions about Action Taken Report on the tecommendations made by the Joint Committee on Irregularities in Securities and Banking Transactions laid on the Table of the House on July 26, 1994:—

- (1)/Shri Somnath Chatterjee
- (2) Shri Sharad Yadav
- (3) Shri Atal Bihari Vajpayee
- (4) Smt. Pratibha Devisingh Patil

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- (5) Shri Pawan Kumar Bansal
- (6) Shri Chandrajeet Yadav
- (7) Dr. Debi Prosad Pal
- (8) Shri Indrajit Gupta
- (9) Shri Sharad Dighe
- (10) Shri Sobhanadreeswara Rao Vadde
- (11) Shri Ebrahim Sulaiman Sait
- (12) Shri P.C. Chacko
- (13) Shri P.G. Narayanan
- (14) Shri Chitta Basu
- (15) Shri E. Ahamed
- (16) Shri Pius Tirkey
- (17) Shri Shibu Soren
- (18) Shri Lal Krishna Advani
- (19) Shri George Fernandes
- (20) Shri Buta Singh
- (21) Shri Vidyacharan Shukla

3. Papers laid on the table—

The following papers were laid on the Table—

- (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Uran Akademi, Raebareli, for the year 1991-92, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Indira Gandhi Rashtriya Uran Akademi, Raebareli, for the year 1991-92.
 - (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
 - (3) A statement (Hindi and English versions) explaining reasons

for not laying the Annual Report and Audited Accounts of the Housing and Urban Development Corporation Limited, New Delhi for the year 1992-93 within the stipulated period of nine months after the close of the Accounting year.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for the Physically Handicapped, New Delhi, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute for the Physically Handicapped, New Delhi, for the year 1992-93.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Gur (Control) Order, 1994 (Hindi and English versions) published in Notification No. S.O. 374 published in Guzette of India dated the 13th May, 1994 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (7) A copy of the Notification No. S.O. 1041 (Hindi and English versions) published in Gazette of India dated the 30th April, 1994 specifying the Production Engineering and Industrial Management as designated trade, for Graduate and Technician Apprentices, for the purposes of the Apprentices Act, 1961 issued under sub-section (2) of section 37 of the said Act.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
 - (i) G.S.R. 1(E) published in Gazette of India dated the 3rd January, 1994 approving the Visakhapatnam Port Employees (Grant of Advances for purchase of conveyances) Regulations, 1993.
 - (ii) G.S.R. 36(E) published in Gazette of India dated the 27th January, 1994 approving the Bombay Port Trust Employees (Classification, Control and Appeal) Amendment Regulations, 1994.

- (iii) G.S.R. 59(E) published in Gazette of India dated the 3rd February, 1994 approving the Paradip Port Trust (Recruitment of Heads of Department) (Amendment) Regulations, 1994.
- (iv) G.S.R. 66(E) published in Gazette of India dated the 4th February, 1994 approving the Jawaharlal Nehru Port Trust (Licensing and Control of Pilots) (First Amendment) Regulations, 1994.
- (v) G.S.R. 71(E) published in Gazette of India dated the 8th February, 1994 approving the Calcutta Port Trust Employees' (Other than Haldia Dock Complex) (Recruitment, Scniority and Promotion) Amendment Regulations, 1994.
- (vi) G.S.R. 378(E) published in Gazette of India dated the 12th April, 1994 approving the Kandla Port Trust Employees (House Building Advance Special Family Benefit Fund) (Amendment) Regulations, 1994.
- (vii) G.S.R. 394(E) published in Gazette of India dated the 21st April, 1994 approving the Cochin Port Employees (Contributory Outdoor and Indoor Medical Benefit after Retirement) Amendment Regulations, 1994.
- (9) A copy each of the following papers (Hindi and English versions):—
 - (i) Memorandum of Understanding between the Madras Refineries Limited and the Ministry of Petroleum and Natural Gas for the year 1994-95.
 - (ii) Memorandum of Understanding between the Cochin Refineries Limited and the Ministry of Petroleum and Natural Gas for the year 1994-95.
 - (iii) Memorandum of Understanding between the Balmer Lawrie and Company Limited and the Ministry of Petroleum and Natural Gas for the year 1994-95.
 - (iv) Memorandum of Understanding between IBP Com-

- pany Limited and the Ministry of Petroleum and Natural Gas for the year 1994-95.
- (v) Memorandum of Understanding between the Bongaigaon Refinery and Petrochemicals Limited and the Ministry of Petroleum and Natural Gas for the year 1994-95.
- (vi) Memorandum of Understanding between the Indian Oil Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 1994-95.
- (vii) Memorandum of Understanding between the Oil and Natural Gas Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 1994-95.
- (viii) Memorandum of Understanding between the Hindustan Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 1994-95.
- (10) A copy of the Memorandum of Understanding (Hindi and English versions) between the Manganese Ore (India) Limited and the Ministry of Steel for the year 1994-95.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Fashion Technology, New Delhi, for the year 1992-93.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy each of the following Notifications (Hindi and English versions) under section 50 of the National Dairy Development Board Act, 1987:—
 - (i) The Fruit and Vegetable Project Officers (Conduct, Discipline and Appeal) Regulations, 1994 published in Notification No. DEL:NDDB in Gazette of India dated the 29th April, 1994.

- (ii) The Fruit and Vegetable Project Officers (Appointment, pay and allowance) Regulations, 1994 published in Notification No. DEL:NDDB in Gazette of India dated the 29th April, 1994.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Tribal Co-operative Marketing Development Federation of India Limited, Delhi, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Tribal Cooperative Marketing Development Federation of India Limited, Delhi, for the year 1992-93.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) A copy of the Automobile Cess (Amendment) Rules, 1993, (Hindi and English versions) published in Notification No. S.O. 341(E) in Gazette of India dated the 29th April, 1994 under sub-section (4) of section 30 of the Industries (Development and Regulation) Act, 1951.
- (17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Statement regarding Review by the Government on the working of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1992-93.
 - (ii) Annual Report of the Tannery and Footwear Corporation of India Limited, Kanpur, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Statement regarding Review by the Government on the

- working of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1992-93.
- (ii) Annual Report of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy of the Notification No. S.O. 487(E) (Hindi and English versions) published in Gazette of India dated the 30th June 1994, containing Presidential Order extending the validity of Notification No. S.O. 431(E) dated the 15th June, 1994 upto the 30th November, 1994 issued under provisions of article 280 of the Constitution of India.
- (22) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-Tax Act, 1961:—
 - (i) The Income-tax (Third Amendment) Rules, 1994 published in Notification No. S.O. 369(E) in Gazette of India dated the 12th May, 1994.
 - (ii) The Income-tax (Seventh Amendment) Rules, 1994 published in Notification No. S.O. 490(E) in Gazette of India dated the 30th June, 1994.
- (23) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
 - (i) The Central Excise (Fourth Amendment) Rules, 1994 published in Notification No. G.S.R. 516(E) in Gazette of India dated the 17th June, 1994 together with an explanatory memorandum.
 - (ii) The Central Excise (Amendment) Rules, 1994 published in Notification No. G.S.R. 560(E) in Gazette of India dated the 4th July, 1994, together with an explanatory memorandum.

- (24) A copy each of the following Notifications (Hindi and English versions) under section 159 of Customs Act, 1962:—
 - (i) G.S.R. 505(E) published in Gazette of India dated the 10th June, 1994 together with an explanatory memorandum making certain amendments in the Notifications as specified in the Table annexed with the Notification.
 - (ii) G.S.R. 506(E) published in Gazette of India dated the 10th June, 1994 together with an explanatory memorandum regarding exemption to materials required for the manufacture of the final goods when imported into India, from the whole of the basic and additional duties of Customs leviable thereon.
 - (iii) G.S.R. 529(E) published in Gazette of India dated the 24th June, 1994 together with an explanatory memorandum making certain amendments in the Notification No. 204/92-Cus., dated the 19th May, 1992.
 - (iv) G.S.R. 531(E) published in Gazette of India dated the 24th June, 1994 together with an explanatory memorandum making certain amendments in the Notification No. 513/86-Cus., dated the 30th December, 1986.
 - (v) S.O. 470(E) published in Gazette of India dated the 27th June, 1994 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or viceversa for purposes of assessment of imports.
 - (vi) S.O. 471(E) published in Gazette of India dated the 27th June, 1994 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or viceversa for purposes of assessment of exports.
- (25) A copy each of the following papers (Hindi and English versions) under article 323(1) of the Constitution:—
 - (i) Forty-third Annual Report of the Union Public Service Commission for the year 1992-93.
 - (ii) Memorandum explaining the reasons for non-acceptance of

- the advice of the Union Public Service Commission referred to in Chapter VIII of the above Report.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India, New Delhi, for the year 1991-92, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Sports Authority of India, New Delhi, of the year 1991-92.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) A copy of the Census (Amendment) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 589(E) in Gazette of India dated the 19th July, 1994 under subsection (3) of section 18 of the Census Act, 1948.
- (29) A copy of the Notification No. U.14011/160/89-Delhi (Hindi and English versions) published in Delhi Gazette dated the 3rd June, 1994 making certain amendments in the Order published in Notification No. U-14011/160/89-Delhi(i), dated the 6th January, 1990 issued under sub-section (1) of section 490 of the Delhi Municipal Corporation Act, 1957.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 1992-93.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 1990-91, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 1990-91.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 1991-92, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 1991-92.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 1992-93.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 1992-93, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Medical Council of India, New Delhi, for the year 1992-93.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 1992-93.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 1992-93, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Ayurveda, Jaipur, for the year 1992-93.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 1992-93.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 1992-93, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Medical Research, New Delhi, for the year 1992-93.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Central Research Institute for Yoga, New Delhi, for the year 1991-92, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Research Institute for Yoga, for the year 1991-92.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) (i) A' copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1991-92.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1991-92, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1991-92.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 1992-93.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Sewagram, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Sewagram, for the year 1992-93.
- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 1991-92.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the North-Eastern Hill University, Shillong, for the year 1991-92.
- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned, at (50) above.

- (52) (i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1991-92.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Aligarh Muslim University Aligarh, for the year 1991-92.
- (53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the University of Delhi, Delhi, for the year 1990-91.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the University of Delhi, Delhi, for the year 1990-91.
- (55) Statement (Hindi and Enlglish versions) showing reasons for delay in laying the papers mentioned at (54) above.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sangeet Natak Akademi, New Delhi, for the year 1992-93.
- (57) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.
- (58) (i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 1991-92, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National School of Drama, New Delhi, for the year 1991-92.
- (59) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (58) above.
- (60) (i) A copy of the Annual Report (Hindi and English

- versions) of the Karnataka Regional Engineering College, Surathkal, for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Karnataka Regional Engineering College, Surathkal, for the year 1992-93.
- (61) Statement (Hindi and Enlglish versions) showing reasons for delay in laying the papers mentioned at (60) above.
- (62) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Rourkela, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Rourkela, for the year 1992-93.
- (63) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (62) above.
- (64) (i) A copy of the Annual Report (Hindi and English versions) of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1992-93.
- (65) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (64) above.
- (66) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Calicut, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Calicut, for the year 1992-93.

- (67) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (66) above.
- (68) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Silchar, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Silchar, for the year 1992-93.
- (69) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (68) above.

4. Assent to Bills

Secretary-General laid on the Table the following Fourteen Bills passed by the Houses of Parliament during the Ninth and Tenth Sessions of Tenth Lok Sabha and assented to by the President.

- (1) The Air Corporations (Transfer of Undertakings and Repeal) Bill. 1994.
- (2) The Coffee (Amendment) Bill, 1994.
- (3) The Special Court (Trial of Offences Relating to Transactions in Securities) Amendment Bill, 1994.
- (4) The Mines and Minerals (Regulation and Development)
 Amendment Bill, 1994.
- (5) The Manipur Panchayati Raj Bill, 1994.
- (6) The Payment of Gratuity (Amendment) Bill, 1994.
- (7) The Press Council (Amendment), Bill, 1994.
- (8) The Banking Companies (Acquisition and Transfer of Undertakings) Amendment Bill, 1994.
- (9) The Copyright (Amendment) Bill, 1994.
- (10) The Coir Industry (Amendment) Bill, 1994.
- (11) The Transplantation of Human Organs Bill, 1994.
- (12) The Manipur Municipalities Bill, 1994.
- (13) The New Delhi Municipal Council Bill, 1994.
- (14) The Punjab Municipal Corporation Law (Extension to Chandigarh) Bill, 1994.

5. Report of the Business Advisory Committee

Shri Shiv Charan Mathur presented the Forty-second Report of the Business Advisory Committee.

(Lok Sabha adjourned at 1.57 P.M. and re-assembled at 3. P.M.)

6. Statements by Ministers

- (i) The Minister of Agriculture made a statement regarding current flood situation in the country.
- (ii) The Minister of State of the Ministry of Steel made a statement regarding industrial accident on 23 July, 1994 at Bokaro Steel Plant of Steel Authority of India Limited.

7. Motion for Election to Committee

SHRI G. VENKAT SWAMY moved the following motion:-

"That in pursuance of sub-section (3) (c) of Section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Silk Board, subject to other provisions of the said Act."

The motion was adopted.

8. Government Bill-Introduced

The Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Amendment Bill, 1994.

9. Matters under Rule 377

- (1) Smt. Pratibha Devisingh Patil raised a matter regarding need to set up exclusive cargo services and cargo planes to facilitate promotion of exports of various agricultural products.
- (2) Shri Dharmanna Mondayya Sadul raised a matter regarding need to have a legislation for allowing human organs transplantation in needy cases.

- (3) Shri P.P. Kaliaperumal raised a matter regarding need to enact a law for rectifying the lacunae in the existing scheme of examinations for academic courses and to ensure proper evaluation.
- (4) Prof. (Smt.) Savithiri Lakshmanan raised a matter regarding need to revalidate the orders for utilisation of funds during 1994-95 granted to Kerala State for the M.P.'s Local Area Development Scheme in 1993-94.

10. Government Bill-Under Consideration

The Airports Authority of India Bill, 1993.

Time taken: 3 hrs. 7 minutes

Discussion on the motion for consideration of the Bill moved by Shri Ghulam Nabi Azad on the 26th July, 1994 continued.

The following members took part in the Debate:—

- (1) Shri Umrao Singh
- (2) Dr. Kartikeswar Patra

The discussion was not concluded.

11. Discussion under Rule 193

Time taken: 2 Hrs. 01 Mt.

Prof. K.V. Thomas raised a discussion regarding heavy loss of life and damage to property due to floods in many parts of the country.

The following members took part in the debate:—

- (1) Shri E. Ahamed
- (2) Shri Chandulal Chandrakar
- (3) Shri Oscar Fernandes
- (4) Shri Chhitubhai Gamit
- (5) Shri A. Venkata Reddy
- (6) Shri P.C. Thomas
- (7) Shri S.B. Sidnal
- (8) Shri P.C. Chacko
- (9) Prof. P.J. Kurien

- (10) Shri Dilcep Singh Bhuria
- (11) Smt. Chandra Prabha Urs

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 3rd August, 1994)



LOK SABIIA

BULLETIN- PART ! [Brief Record of Proceedings]

Wednesday, August 3, 1994/Scavana 12, 1916 (Saka)

No. 306

11 A.M.

1. Starred Questions

Starred Question Nos. 144 and 145 were orally answered. Replies to Starred Question Nos. 141—143 and 146—160 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1453—1590 and 1592—1617 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):—
 - (i) Memorandum of Understanding between the Pyrites, Phosphates and Chemicals Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 1994-95.
 - (ii) Memorandum of Understanding between the National Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 1994-95.
 - (iii) Memorandum of Understanding between the Fertilisers and Chemicals Travancore Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 1994-95.

- (2) A copy each of the following papers (Hindi and English versions):—
 - (i) Memorandum of Understanding between the Bharat Yantra Nigam Limited and the Department of Heavy Industry for the year 1994-95.
 - (ii) Memorandum of Understanding between the National Industrial Development Corporation Limited and the Department of Heavy Industry for the year 1994-95.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act. 1951:—
 - (i) The Indian Police Service (Fixation of Cadre Strength)
 Amendment Regulations, 1994 published in Notification
 No. G.S.R. 340(E) in Gazette of India dated the 29th
 March, 1994.
 - (ii) The Indian Police Service (Pay) Amendment rules, 1994 published in Notification No. G.S.R. 341(E) in Gazette of India dated the 29th March, 1994.
 - (iii) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 1994 published in Notification No. G.S.R. 342(E) in Gazette of India dated the 29th March, 1994.
 - (iv) The Indian Administrative (Pay) Second Amendment Rules, 1994 published in Notification No. 343(E) in Gazette of India dated the 29th March, 1994.
 - (v) The Indian Police Service, (Fixation of Cadre Strength) Second Amendment Regulations, 1994 published in Notification No. G.S.R. 396(E) in Gazette of India dated the 22nd April, 1994.
 - (vi) The Indian Police Service (Pay) Second Amendment Rules, 1994 published in Notification No. G.S.R. 397(E) in Gazette of India dated the 22nd April, 1994.
- (4) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on the

assurances, promises and undertakings given by the Ministers during the various sessions of Eighth, Ninth and Tenth Lok Sabha:—

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? Eighth
 (1) Statement No. XXXIII — Thirteenth Session, 1989
                                                          Lok Sabha
 (2) Statement No. XXIX
                            - Second Session, 1990
 (3) Statement No. XXVI
                            - Third Session, 1990
                                                          Ninth
 (4) Statement No. XXII
                            - Sixth Session, 1990
                                                          Lok Sabha
 (5) Statement No. XXII
                            - Seventh Session, 1991
 (6) Statement No. XXII
                            - First Session, 1991
 (7) Statement No. XIX
                            — Second Session, 1991
                            - Third Session, 1992
 (8) Statement No. XVII
 (9) Statement No. XV
                            - Fourth Session, 1992
                                                          Tenth
(10) Statement No. XII
                            - Fifth Session, 1992
                                                          Lok Sabha
(11) Statement No. XI
                            - Sixth Session, 1993
(12) Statement No. VII
                            - Seventh Session, 1993
(13) Statement No. VI
                            - Eighth Session, 1993
(14) Statement No. IV
                            - Ninth Session, 1994
(15) Statement No. 1
                           - Tenth Session, 1994
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Reports of the Committee on Private Members' Bills and Resolutions

Shri Kirip Chaliha presented the Thirty-third and the Thirty-fourth Reports (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

Motion regarding Forty-second Report of the Business Advisory Committee

Shri Shiv Charan Mathur moved the following motion:—

"That this House as agree with the forty-second Report of the Business Advisory Committee presented to the House on the 2nd August, 1994."

The Motion was adopted.

6. Matters under Rule 377

- (1) Shri Birbal raised a matter regarding need to write off the loans given to farmers in the form of cost of construction of water courses in Indira Gandhi Canal Project-phase-I in Rajasthan.
- (2) Shri P. C. Chacko raised a matter regarding need to declare M. C. Road in Kerala as National Highway and also clear the proposal of Kerala Government to declare certain roads as National Highways.

- (3) Shri Sharad Dighe raised a matter regarding need to provide basic amenities to the hutment dwellers on the railway lands in Bombay without any pre-conditions.
- (4) Shri Tejsingh Rao Bhonsle raised a matter regarding need for construction of a new bridge on Kanhan river on National Highway No. 7 passing through Nagpur district in Maharashtra.
- (5) Shri E. Ahmed raised a matter regarding need to set up a Frequency Modulation Station of All India Radio in Malapuram district in Kerala.

7. Government Bill-Passed

The Airports Authority of India Bill, 1993.

Time taken: 5 Hrs. 56 Mts.

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Discussion on the motion for consideration of the Bill moved by Shri Ghulam Nabi Azad on the 26th July, 1994, continued.

The following members took part in the Debate:-

- (1) Shri Kodikkunnil Suresh
- (2) Shri Vijay Naval Patil

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

- (3) Shri Oscar Fernandes
- (4) Shri P. C. Chacko
- (5) Shri Shravan Kumar Patel
- (6) Shri Yaima Singh Yumnam
- (7) Shri K. Muralcedharan
- (8) Shri R. Naidu Ramasamy
- (9) Shri Ramesh Chennithala
- (10) Shri P. C. Thomas
- (11) Shri Ayub Khan
- (12) Shri Chandulal Chandrakar
- (13) Shri Sriballav Panigrahi
- (14) Shri K. H. Muniyappa

Shri Ghulam Nabi Azad replied to the debate.

The motion for consideration was adopted and Clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 44 were adopted.

Clause 45 was adopted, as amended.

Clause 46 was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Ghulam Nabi Azad.

The motion was adopted, and the Bill, as amended, was passed.

8. Discussion upder Rule 193

Time taken: 3 Hrs. 27 Mts.

Discussion regarding heavy loss of life and damage to property due to floods in many parts of the country raised by Prof. K. V. Thomas on the 2nd August, 1994, continued.

The following members took part in the Debate:—

- (1) Shri Rajnath Sonker Shastri
- (2) Shri Datta Raghobaji Meghe
- (3) Shri V. S. Vijayaraghavan
- (4) Shri Balin Kuli
- (5) Smt. D. K. Thara Devi Siddhartha
- (6) Shri Sarat Pattanayak
- (7) Shri A. Charles
- (8) Dr. Kartikeswar Patra
- (9) Shri Ramesh Chennithala

The discussion was not concluded.

6.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 4th August, 1994)

R. C. BHARDWAJ, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, August 4, 1994/Sravana 13, 1916 (Saka)

No. 307 \checkmark

11.01 A.M.

1. Starred Ouestions

Starred Question Nos. 164, 165, 168 and 169 orally answered. Replies to Starred Question Nos. 161—163, 166, 167 and 170—180 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1618—1642, 1644—1766, 1768—1774 and 1776—1793 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A statement (Hindi and English versions) correcting the reply given on the 25th July, 1994 to Starred Question No. 1 tabled by Dr. Shakshiji Maharaj Swami regarding Prime Minister's visit to Russia.
- (2) A copy of the Central Reserve Police Force (Amendment) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 233 in Gazette of India dated the 21st May,

- 1994 under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949.
- (3) A copy of the Central Industrial Security Force (Amendment) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 155 in Gazette of India dated the 2nd April, 1994 under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hospital Services Consultancy Corporation (India) Limited, New Delhi, for the year 1992-93.
 - (ii) Annual Report of the Hospital Services Consultancy Corporation (India) Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Nursing Council, New Delhi, for the year 1992-93.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Latex Limited and the Department of Family Welfare (Ministry of Health and

Family Welfare) for the year 1994-95.

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Research Institute for Yoga, New Delhi, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Research Institute for Yoga, New Delhi, for the year 1992-93.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

4. Matters Under Rule 377

- (1) Shri Shantaram Potdukhe raised a matter regarding need to preserve the Chanda Fort Railway Station as a historical monument.
- (2) Dr. Vasant Pawar raised a matter regarding need to introduce one superfast train between Bombay and Nasik.
- (3) Dr. Debi Prosad Pal raised a matter regarding need to provide adequate relief to the families affected by the collapse of a building at Chittaranjan Avenue, Calcutta due to operations carried on by Metro Railways.
- (4) Shri S.S.R. Rajendra Kumar raised a matter regarding need to provide better railway facilities to the residents of new settlements in Changelpet district of Tamil Nadu.
- (5) Shri Anadi Charan Das raised a matter regarding need to celebrate the birth centenary of Acharya Vinoba Bhave.
- (6) Shri Sriballav Panigrahi raised a matter regarding need to revive Delhi-Bhubaneswar flights on Sundays and also introduce airtaxi services between Bhubaneswar-Jharsuguda-Rourkela and Jharsuguda-Rourkela-Calcutta.
- (7) Shri Yaima Singh Yumnam raised a matter regarding need to give clearance to Loktak Down Stream Hydro Electric Project in Manipur.

5. Government Bill - Passed

Time Taken: 2 Hrs. 59 Mts.

The Legal Services Authorities (Amendment) Bill, 1992, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri H.R. Bhardwaj.

The following members took part in the debate:—

(1) Shri Vijay Naval Patil

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2. 12 P.M.)

- (2) Shri Sharad Dighe
- (3) Shri Rajnath Sonker Shastri
- (4) Prof. K.V. Thomas
- (5) Dr. Vasant Pawar
- (6) Shri Sriballav Panigrahi
- (7) Shri Ramesh Chennithala
- (8) Shri Yaima Singh Yumnam
- (9) Shri Umrao Singh
- (10) Shri K.M. Mathew
- (11) Shri P.C. Thomas

Shri H.R. Bhardwaj replied to the debate.

The motion for consideration was adopted and Clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 18 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri H.R. Bhardwaj.

The motion was adopted, and the Bill, as amended, was passed.

6. The Manipur Budget - 1994-95-Demands for Grants

Time allotted: 3 Hrs. Time Taken: 03 Mts. Balance: 2 Hrs. 57 Mts.

Discussion on the Demands for Grants No. 1 to 46 in respect of the Budget for the State of Manipur for 1994-95, commenced.

Shri Lacta Umbrey took part in debate. His speech was not concluded.

The discussion was not concluded.

7. Discussion under Rule 193

Time taken: 4 Hrs. 37 Mts.

Discussion regarding heavy loss of life and damage to property due to floods in many parts of the country raised by Prof. K.V. Thomas on the 2nd August, 1994, continued.

The following members took part in the debate:—

- (1) Shri Anadi Charan Das
- (2) Shri Harchand Singh
- (3) Shri Kirip Chaliha
- (4) Shri Surya Narain Yadav

Shri Balram Jakhar replied to the discussion

The discussion was concluded.

6.14 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 5th August, 1994)

R.C. BHARDWAJ, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, August 5, 1994/Sravana 14, 1916 (Saka)

No. 308

11.02 A.M.

1. Starred Questions

Starred Question Nos. 181, 182, 184, 185 and 187 were orally answered. Replies to Starred Question Nos. 183, 186 and 188—200 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1794—1915 and 1917—2024 were laid on the Table.

3. Statements by Ministers

- (i) The Minister of Home Affairs made a statement regarding apprehension of a top proclaimed offender accused in Bombay blast case.
- *(ii) The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 8th August, 1994.
- **(iii) The Minister of Finance laid on the Table a copy of the Statement (Hindi and English versions) regarding Actian Taken Report on the recommendations of the Joint Parliamentary Committee which enquired into irregularities in securities and banking transactions.

^{*} Made at 12.38 P.M.

^{**} Laid at 2.26 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Aircraft (Demolition of Obstructions caused by Buildings and Trees etc.) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 227 in Gazette of India dated the 28th April, 1994 under section 14A of the Aircraft Act, 1934, together with an explanatory note.
- (2) A copy of the Employees' State Insurance (General) (First Amendment) Regulations, 1994 (Hindi and English versions) published in Notification No. N-12/13/2/93-P&D in Gazette of India dated the 9th April, 1994 under sub-section (4) of section 97 of the Employees' State Insurance Act, 1948.
- (3) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
 - (i) S.O. 1464 published in Gazette of India dated the 2nd July, 1994 regarding exemption to "Bharat Bhavan Nyas, Bhopal" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1989-90 to 1991-92 subject to certain conditions.
 - (ii) S.O. 1465 published in Gazette of India dated the 2nd July, 1994 regarding exemption to "Bharat Bhavan Nyas, Bhopal" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1992-93 to 1994-95 subject to certain conditions.
 - (iii) S.O. 1466 published in Gazette of India dated the 2nd July, 1994 regarding exemption to "National Centre for the performing Arts, Bombay" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1991-92 subject to certain conditions.
 - (iv) S.O. 1467 published in Gazette of India dated the 2nd July, 1994 regarding exemption to "Action for Welfare and Awakening in Rural Environment

- (AWARE), Hyderabad" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (v) S.O. 1468 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "Society for Service to Voluntary Agencies (SOSVA), Bombay" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1992-93 to 1994-95 subject to certain conditions.
- (vi) S.O. 1469 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "Ashwini Rural Cancer Research & Relief Society, Maharashtra" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (vii) S.O. 1470 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "German Leprosy Relief Association Rehabilitation Fund, Madras" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (viii) S.O. 1471 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "Bhagini Samaj, Bombay" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1994-95 subject to certain conditions.
 - (ix) S.O. 1472 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "Bal Sahyog, New Delhi" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
 - (x) S.O. 1473 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "Shri Sadguru Seva Sangh Trust, Bombay" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the

- assessment years 1990-91 to 1992-93 subject to certain conditions.
- (xi) S.O. 1474 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "Kerala Coir Workers Welfare Fund Board, Alleppey, Kerala" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
- (xii) S.O. 1475 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "Amalgamated Tamil Nadu Shares of Post War Services Reconstruction Fund and Special Fund for Ex-servicemen Fund, Madras" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xiii) S.O. 1476 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "Amalgamated Tamil Nadu Shares of Post War Services Reconstruction Fund and Special Fund for Ex-servicemen Fund, Madras" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (xiv) S.O. 1477 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "Basic Chemicals, Pharmaceuticals & Cosmetics Export Promotion Council, Bombay" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (xv) S.O. 1478 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "Aga Khan Foundation, New Delhi" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1994-95 to 1995-96 subject to certain conditions.
- (xvi) S.O. 1480 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "Shri Anandpur

- Trust, New Delhi" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (xvii) S.O. 1481 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "Centre for Public Sector Studies, New Delhi" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xviii) S.O. 1482 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "Centre for Public Sector Studies, New Delhi" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
 - (xix) S.O. 1483 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "Lal Bahadur Shastri National Memorial Trust, New Delhi" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1992-93 to 1994-95 subject to certain conditions.
 - (xx) S.O. 1484 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "Bharat Sevashram Sangha, Calcutta" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
 - (xxi) S.O. 1485 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "India Trade Promotion Organisation, New Delhi" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1989-90.
- (xxii) S.O. 1486 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "India Trade Promotion Organisation, New Delhi" under section 10 (23C) of the Income-tax Act, 1961 for the period

- covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (xxiii) S.O. 1487 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "India Trade Promotion Organisation, New Delhi" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1994-95 subject to certain conditions.
- (xxiv) S.O. 1488 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "Shri Paramhans Advait Mat Publication Society" under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1992-93 to 1994-95 subject to certain conditions.
- (xxv) S.O. 1489 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "Servants of India Society, Pune" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
- (xxvi) S.O. 1490 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "T.T. Ranganathan Clinical Research Foundation, Madras" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
- (xxvii) S.O. 1491 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "Federation of Indian Export Organisations, New Delhi" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1992-93 to 1994-95 subject to certain conditions.
- (xxviii) S.O. 1492 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "The Association of the Physically Handicapped, Bangalore" under section 10(23C) of the Income-tax

- Act, 1961 for the period covered by the assessment years 1994-95 to 1996-97 subject to certain conditions.
- (xxix) S.O. 1493 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "The Institute for Financial Management & Research, Madras" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
- (xxx) S.O. 1494 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "Aga Khan Rural Support Programme (India), New Delhi" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1994-95 to 1996-97 subject to certain conditions.
- (xxxi) S.O. 1495 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "South Central Zone Cultural Centre, Nagpur" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (xxxii) S.O. 1496 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "Kasturba Gandhi National Memorial Trust, Indore" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
- (xxxiii) S.O. 1497 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "All Bengal Women's Union, Calcutta" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
- (xxxiv) S.O. 1498 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "Action for Food Production (AFPRO), New Delhi" under section 10(23C) of the Income-Tax Act, 1961 for the period

- covered by the assessment years 1991-92 to 1993-94 subject to certain conditions.
- (xxxv) S.O. 1499 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "Yug Nirman Yojana Trust, Mathura (U.P.)" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (xxxvi) S.O. 1500 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "Theosophy Company (India) Private Limited, Bombay" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (xxxvii) S.O. 1501 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "Anandashram Trust, Kerala" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
- (xxxviii) S.O. 1502 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "Research Information System for the Non-Aligned and Other Developing Countries (RIS), New Delhi" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment year 1989-90.
 - (xxxix) S.O. 1503 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "Research Information System for the Non-Aligned and other Developing Countires (RIS), New Delhi" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
 - (xl) S.O. 1504 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "Indian Council for Research on International Economic Relations, New

- Delhi" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment year 1995-96 subject to certain conditions.
- (xli) S.O. 1505 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "Centre for Science and Environment, New Delhi" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1994-95 to 1996-97 subject to certain conditions.
- (xlii) S.O. 1506 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "S.J. Jindal Trust, Bangalore" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1994-95 to 1996-97 subject to certain conditions.
- (xliii) S.O. 1507 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "The National Foundation for Teacher's Welfare, New Delhi" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1985-86 to 1989-90.
- (xliv) S.O. 1508 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "The National Foundation for Teacher's Welfare, New Delhi" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1990-91 to 1992-93 subject to certain conditions.
- (xlv) S.O. 1509 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "Exhibition Society, Hyderabad" under section 10(23C) of the Income-Tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
- (xlvi) S.O. 1510 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "The National Association for the Blind, Karnataka Branch, Banga-

- lore" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1992-93 to 1994-95 subject to certain conditions.
- (xlvii) S.O. 1511 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "Gujarati Ecological Education & Research (GEER) Foundation, Gandhi Nagar" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
- (xlviii) S.O. 1512 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "Voluntary Health Association of India, New Delhi" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1992-93 to 1994-95 subject to certain conditions.
 - (xlix) S.O. 1513 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "Jamnallal Bajaj Foundation, New Delhi" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
 - (1) S.O. 1514 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "Mobile Creches for Working Mother's Children, New Delhi" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
 - (li) S.O. 1515 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "Society of Sisters of Charity of Saint B. Capitanio and V. Gerosa, Calcutta" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1992-93 to 1994-95 subject to certain conditions.
 - (lii) S.O. 1516 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "Auroville Foundation, Auroville, Tamil Nadu" under section 10(23C) of

- the Income-tax Act, 1961 for the period covered by the assessment years 1991-92 to 1993-94 subject to certain conditions.
- (liii) S.O. 1517 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "Spastics Society of Eastern India, Calcutta" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
- (liv) S.O. 1518 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "India International Textile Machinery Exhibitions Society, Bombay" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1993-94 to 1995-96 subject to certain conditions.
- (Iv) S.O. 1519 Published in Gazette of India dated the 2nd July, 1994 regarding exemption to "Indira Gandhi National Centre for the Arts, New Delhi" under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1995-96 to 1997-98 subject to certain conditions.
- (4) A copy each of the following Notifications (Hindi and English versions) under section 31 of the Securities and Exchange Board of India Act, 1992:—
 - (i) The Securities and Exchange Board of India (Bankers to an Issue) Rules, 1994 published in Notification No. G.S.R. 585(E) in Gazette of India dated the 14th July, 1994.
 - (ii) The Securities and Exchange Board of India (Bankers to an Issue) Regulations, 1994 published in Notification No. Lc/7/94 in Gazette of India dated the 14th July, 1994.
- (5) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year 1992-93, together with Auditors' Report thereon:—

- (i) Begusarai Kshetriya Gramin Bank, Begusarai (Bihar).
- (ii) Arunachal Pradesh Rural Bank, Pasighat.
- (iii) Monghyr Kshetriya Gramin Bank, Monghyr (Bihar).
- (iv) Hadoti Kshetriya Gramin Bank, Kota (Rajasthan).
- (v) Haryana Kshetriya Gramin Bank, Bhiwani (Haryana).
- (vi) Bardhaman Gramin Bank, Burdwan (West Bengal).
- (vii) Malwa Gramin Bank, Sangrur (Punjab).
- (viii) Giridih Kshetriya Gramin Bank, Giridih (Bihar).
 - (ix) Balasore Gramya Bank, Balasore (Orissa).
 - (x) Ka Bank Nongkyndong ri Khasi Jaintia, Shillong (Mcghalaya).

Ti.

(xi) Netravati Grameena Bank, Mangalore (Karnataka).

5. Report of the Committee on Petitions

Shri P.G. Narayanan presented the Fifteenth Report (Hindi and English versions) of the Committee on Petitions.

6. Reports of the Committee on Government Assurances

Shri V.S. Vijayaragavan presented the Twenty-First and Twenty-Second Reports' (Hindi and English versions) of the Committee on Government Assurances.

7. Motions for Elections to Committees

(i) Shri Sharad Dighe moved the following motion:—

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub rule (1) of Rule 309 of the Rules of Procedure and conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Public Accounts for the unexpired portion of the term of the Committee vice Shri A. Prathap Sai resigned from the Committee."

The motion was adopted.

(ii) Shri Bheru Lal Meena moved the following motion:—

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 331B of the Rules of procedure and conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the unexpired portion of the term of the Committe vice Shri Ram Prakash Chaudhary died."

The motion was adopted.

8. Motion regarding Joint Committee on Offices of Profit

Shri Chiranji Lal Sharma moved the following motion:—

"That this House do recommend to Rajya Sabha that Rajya Sabha do elect one member of Rajya Sabha according to the principle of proportional representation by means of the single transferable vote, to the Joint Committee on Offices of Profit in the vacancy caused by the retirement of Shri E. Balanandan from Rajya Sabha and do communicate to this House the name of the member so appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

9. Supplementary Demands for Grants (General) - 1994-95

Shri M.V. Chandrasekhar Murthy presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 1994-95.

10. Demands for Excess Grants (General) — 1990-91 and 1991-92

- (i) Shri M.V. Chandrasekhar Murthy presented a statement (Hindi and English versions) showing the demands for Excess Grants in respect of the Budget (General) for 1990-91.
- (ii) Shri M.V. Chandrasekhar Murthy presented a statement (Hindi and English versions) showing the demands for Excess Grants in respect of the Budget (General) for 1991-92.

11. The Manipur Budget 1994-95 Demands for Grants

Time taken: 1 Hr. 24 Mts.

Discussion on the Demands for Grants Nos. 1 to 46 in respect of the Budget for the State of Manipur for 1994-95, continued.

The following members took part in the debate:—

- (1) Shri Lacta Umbrey
- (2) Prof. M. Kamson

(Lok Sabha adjourned at 1.12 P.M. and re-assembled at 2.25 P.M.)

- (3) Shri Yaima Singh Yumnam
- (4) Shri Kirip Chaliha

Shri M.V. Chandrasekhar Murthy replid to the debate.

All the Demands for Grants Nos. 1 to 46 (both Revenue Account and Capital Account) in respect of the Budget for the State of Manipur for 1994-95 for the amounts shown in the Fourth column of the printed list of Demands for Grants were voted in full.

12. Government Bill - Introduced

The Manipur Appropriation (No. 2) Bill, 1994.

13. Government Bills — Passed

(i) The Manipur Appropriation (No. 2) Bill, 1994.

The motion for consideration of the Bill was moved by Shri M.V. Chandrasekhar Murthy.

Shri Yaima Singh Yumnam took part in the debate.

Shri M.V. Chandrasckhar Murthy replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

'Clause 1, the Enacting formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M.V. Chandrasekhar Murthy.

The motion was adopted and the Bill was passed.

(ii) The Neyveli Lignite Corporation Limited (Acquisition and Transfer of Power Transmission System) Bill, 1994.

The motion for consideration moved by Shri P.V. Rangayya Naidu was adopted and Clause-by-Caluse consideration of the Bill was taken up.

Clauses 2 to 16 were adopted.

Clause 1, the Enacting Formula and the Long title were also adopted.

The motion that the Bill be passed was moved by Shri P.V. Rangayya Naidu

The motion was adopted and the Bill was passed.

14. Motion Regarding Thirty-third and the Thirty-fourth reports of the Committee on Private Members' Bills and Resolutions

Shri Sant Ram Singla moved the following motion:—

"That this House do agree with the Thirty-third and the Thirty-fourth Reports of the Committee on Private Members' Bills and Resolutions presented to the House on the 3rd August, 1994."

The motion was adopted.

15. Private Members' Resolution - Negatived

Further discussion on the following Resolution moved by Shri Kashiram Rana on the 13th May, 1994 continued:—

"This House urges upon the Central Government to allocate sufficient quantity of gas for gas based power plants and for industrial and domestic use in Gujarat."

Capt. Satish Sharma took part in the Debate.

The Resolution was negatived.

16. Private Members' Resoluton — Under Consideration

Shri R. Anbarasu moved the following Resolution:-

"This House is of the opinion that the National Commission for Buckward Classes be empowered to suggest ways and means for the overall development of and to monitor various welfare schemes of the Central Government for other backward classes and that a Parliamentary Committee be constituted to consider the reports of the Commission."

The following members took part in the debate:-

- (1) Shri B. Akber Pasha
- (2) Shri Anadi Charan Das
- (3) Shri P.P. Kaliaperumal
- (4) Shri Lakshman Singh
- (5) Shri Kodikkunnil Suresh
- (6) Shri P.C. Chacko (speech unfinished)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 8th August, 1994)

R.C. BHARDWAJ, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Monday, August 8, 1994/Sravana 17, 1916(Saka)

No. 309 V

11.05 A.M.

1. Starred Questions

Starred Question Nos. 202-204, 207, 210, 215 and 218 were orally answered. Replies to Starred Question Nos. 201, 205, 206, 208, 209, 211-214, 216, 217, 219 and 220 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2025—2045 and 2047—2255 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Corrigendum (Hindi and English versions) to the Annual Report and Audited Accounts of the Bombay Dock Labour Board for the year 1992-93.
- (2) A copy of the Radio, Television and Video Casette Recorder Sets (Exemption from licensing Requirements) Amendment Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 188 in Gazette of India dated the

^{*}A copy of the Annual Report alongwith Audited Accounts of the Bombay Dock Labour Board for the year 1992-93 was laid on the Table on 13-12-1993.

16th April, 1994 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

- (3) A copy each of the following papers (Hindi and English versions):—
 - (i) Memorandum of Understanding between the Metal Scrap Trade Corporation Limited and the Ministry of Steel for the year 1994-95.
 - (ii) Memorandum of Understanding between the Kudremukh Iron Ore Company Limited and the Ministry of Steel for the year 1994-95.
 - (iii) Memorandum of Understanding between the Ferro Scrap Nigam Limited and the Ministry of Steel for the year 1994-95.
 - (iv) Memorandum of Understanding between the Sponge Iron India Limited and the Ministry of Steel for the year 1994-95.
- (4) A copy of the Memorandum of Understanding (Hindi and English versions) between the Rural Electrification Corporation Limited and the Ministry of Power for the year 1994-95.

4. Message from Rajya Sabha

SECRETARY-GENERAL reported a message from Rajya Sabha that at its sitting held on the 4th August, 1994, Rajya Sabha agreed without any amendment to the Pre-Natal Diagnostic Techniques (Regulation and Prevention of Misusc) Bill, 1994 passed by the Lok Sabha on the 26th July, 1994.

5. Report and Minutes of the Standing Committee on External Affairs

Shri Inder Jit presented the Third Report (Hindi and English versions) of the Standing Committee on External Affairs on Passport Facilities and Minutes of the sittings of the Committee relating thereto.

6. Matters under Rule 377

- (1) Shri Khelsai Singh rasied a matter regarding need to provide STD facilities at Tehsil headquarters of Sarguja district in Madhya Pradesh.
- (2) Shri Shantaram Potdukhe raised a matter regarding need to expedite setting up of a High Power TV transmitter at Chandrapur and installation of Low Power TV transmitter in the tribal district of Gadchirali in Maharashtra.
- (3) Shri Birbal raised a matter regarding need to compensate farmers whose land has come under the scheme of barbed wire fencing on the border areas of Ganganagar district in Rajasthan.
- (4) Dr. Kartikeswar Patra raised a matter regarding need to hand over new building complex at Howrah Railway Station to South Eastern Railways on permanent basis.

7. Government Bill-Passed

Time Taken: 54 Mts.

The Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Amendment Bill, 1994

The motion for consideration of the Bill was moved by Shri M.V. Chandrashekhar Murthy.

The following members took part in the debate:—

(1) Shri Sriballav Panigrahi

(Lok Sabha adjourned at 1 P.M. to meet again at 2 P.M. At 2.12 P.M., Secretary-General announced that since there was no quorum, Duputy Speaker had directed that Lok Sabha would meet at 2.30 P.M. Accordingly, the House re-assembled at 2.35 P.M.)

- (2) Shri P.G. Narayanan
- (3) SHri Sharad Dighe
- (4) Shri Lakshman Singh

Shri M.V. Chandrashekhar Murthy replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, and 3 were adopted.

Clause 1, the Enacting formula and the Long Title were adopted.

The motion that the Bill be passed was moved by Shri M.V. Chandrashekhar Murthy.

The motion was adopted and the Bill was passed.

*8.Statement by Minister

The Minister of State in the Ministry of Home Affairs made a statement regarding kidnapping of children in Delhi.

9. Supplementary Demands for Grants (General)—1994-95 and Demands for Excess Grants (General)—1990-91 and 1991-92

Time allotted

:4 hrs.

Time Taken

:2 hrs. 33 mts.

Balance

:1 hrs. 27 mts.

The following items were taken up together:-

- (i) Supplementary Demands for Grants Nos. 1, 4, 10, 11, 45, 47, 74, 79, 80, 83, 84, and 87 in respect of the Budget (General) for 1994-95.
- (ii) Demands for Excess Grants Nos. 7, 11, 13, 16, 22, 93 and 94 in respect of the Budget (General) for 1990-91.
- (iii) Demands for Excess Grants Nos. 15, 17, 28, 84, and 97 in respect of the Budget (General) for 1991-92.

The following members took part in the combined debate:—

- (1) Shri Anadi Charan Das
- (2) Shri Sriballav Panigraphi
- (3) Shri K.D. Sultanpuri
- (4) Shri Rajnath Sonkar Shastri
- (5) Shri Chandulal Chandrakar
- (6) Shri E. Ahamed
- (7) Prof. K.V. Thomas (Speech unfinished)

The discussion was not concluded.

Made at 2.35 P.M.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 9th August, 1994)

R. C. BHARDWAJ, Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, August 9, 1994/Sravana 18, 1916 (Saka)

No. 310

11.01 A.M.

1. Reference by Speaker

The Speaker and Sarvashri Arjun Singh, Balram Jakhar, Surya Narain Yadav, E. Ahamed, P.G. Narayanan, Dr. Kartikeswar Patra, Sarvashri R. Jeevarathinam, Nathuram Mirdha, Smt. Pratibha Devisingh Patil, Sarvashri Rajnath Sonkar Shastri, Kamaluddin Ahmed, Manikrao Hodalya Gavit, C.K. Jaffer Sharief, and Yaima Singh Yumnam made references to the 52nd anniversary of the 'Quit India' movement launched on that day in 1942 under the leadership of Mahatma Gandhi and paid homage to the martyrs who sacrificed their lives for the freedom of the motherland.

They also made references to the 49th anniversary of the dropping of atomic bombs on the Japanese cities of Hiroshima and Nagasaki.

Thereafter, Members stood in silence for a short while in memory of the martyrs of freedom movement and victims of the atomic holocaust.

2. Starred Questions

Starred Question No. 236 was orally answered. Replies to Starred Question Nos. 221-235 and 237-240 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2256-2467 were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Railway Claims Tribunal (Procedure) Amendment Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 509(E) in Gazette of India dated the 15th June, 1994 under sub-section (3) of section 30 of the Railway Claims Tribunal Act, 1987.
- (2) A copy of the Railway Passengers (Cancellation of ticket and Refund of Fares) Amendment Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 548 (E) in Gazette of India dated the 29th June, 1994 under section 199 of the Railway Act, 1989.
- (3) A copy of the Notification No. S.O. 437(E) (Hindi and English versions) published in Gazette of India dated the 9th June, 1994 fixing the price of various fertilisers with effect from 10th June, 1994 for selling in bags to the growers of tea, coffee or rubber plantations or to the cultivators under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Pulses, Edible Oilseeds and Edible Oils (Storage Control) Amendment Order, 1994 published in Notification No. S.O. 385(E) in Gazette of India dated the 20th May, 1994.
 - (ii) The Pulses, Edible Oilseeds and Edible Oils (Storage Control) Second Amendment Order, 1994 published in Notification No. S.O. 396(E) in Gazette of India dated the 27th May, 1994.
 - (iii) The Pulses, Edible Oilseeds and Edible Oils (Storage Control) Third Amendment Order, 1994 published in

Notification No. S.O. 418 (E) in Gazette of India dated the 31st May, 1994.

- (5) A copy of the Bureau of Indian Standards (Advisory Committees) Amendment Regulations, 1994 (Hindi and English versions) published in Notification No. BIS/EC/REG/1 in Gazette of India dated the 20th May, 1994 under section 39 of the Bureau of Indian Standards Act, 1986.
- (6) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 1992-93.
 - (ii) Annual Report of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Open School, Delhi, for the year 1991-92.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the National Open School, Delhi, for the year 1991-92.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

5. Report of the Business Advisory Committee

Shri Vidyacharan Shukla presented the Forty-third Report of the Business Advisory Committee.

6. Supplementary Demand for Grant (Railways) 1994-95

Shri C.K. Jaffer Sharief presented a statement (Hindi and English versions) showing the Supplementary Demand for Grant in respect of the Budget (Railways) for 1994-95.

7. Demands for Excess Grants (Railways)

Shri C.K. Jaffer Sharief presented a statement (Hindi and English versions) showing the Demands for Excess Grants in respect of the Budget (Railways) for 1991-92.

8. Matters under Rule 377

- (1) Shri Khagapati Pradhani raised a matter regarding need to release adequate water from river Indravati to Nowrangpur, Orissa.
- (2) Dr. Vasant Pawar raised a matter regarding need to augment telephone services in Nasik.
- (3) Dr. Vishwanatham Kanithi raised a matter regarding need to provide drinking water to the people of Srikakulam district of Andhra Pradesh.
- (4) Shri R. Surender Reddy raised a matter regarding need to provide adequate financial assistance from the Natural Calamities Fund to State Government of Andhra Pradesh to mitigate the sufferings of people affected by drought in Telengana region in Andhra Pradesh.
 - 9. Supplementary Demands for Grants (General)—1994-95 and Demands for Excess Grants (General)—1990-91 and 1991-92.

Time Taken: 4 hrs. 17 mts.

Combined discussion on the following items of business continued:—

- (i) Supplementary Demands for Grants Nos. 1, 4, 10, 11, 45, 47, 74, 79, 80, 83, 84 and 87 in respect of the Budget (General) for 1994-95.
- (ii) Demands for Excess Grants Nos. 7, 11, 13, 16, 22, 93 and 94 in respect of the Budget (General) for 1990-91.
- (iii) Demands for Excess Grants Nos. 15, 17, 28, 84 and 97 in respect of the Budget (General) for 1991-92.

The following members took part in the combined debate:—

- (1) Prof. K.V. Thomas
- (2) Shri P.C. Thomas

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.03 P.M.)

- (3) Dr. Vasant Pawar
- (4) Dr. Kartikeswar Patra
- (5) Kum. Sushila Tiriya
- (6) Shri Manikrao Hodalya Gavit
- (7) Shri Surya Narain Yadav

Shri M.V. Chandrashekhar Murthy replied to the debate.

All the Supplementary Demands for Grants Nos. 1, 4, 10, 11, 45, 47, 74, 79, 80, 83, 84 and 87 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1994-95 were voted in full.

All the Demands for Excess Grants Nos. 7, 11, 13, 16, 22, 93 and 94 (both Revenue Account and Capital Account) in respect of Budget (General) for the amounts shown under column 3 of the printed List of Demands for Excess Grants (General) for 1990-91 were voted in full.

All the Damands for Excess Grants Nos. 15, 17, 28, 84 and 97 (both Revenue Account and Capital Account) in respect of Budget (General) for amounts shown under column 3 of the printed List of Demands for Excess Grants (General) for 1991-92 were voted in full.

10. Government Bill-Introduced

The Appropriation (No. 5) Bill, 1994.

11. Government Bill-Passed

The Appropriation (No. 5) Bill, 1994.

The motion for consideration moved by Shri M.V. Chandrashekhar Murthy was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M.V. Chandrashekhar Murthy.

The motion was adopted and the Bill was passed.

12. Governemnt Bill-Introduced

The Appropriation (No. 3) Bill, 1994

13. Government Bill-Passed

The Appropriation (No. 3) Bill, 1994

The motion for consideration moved by Shri M.V. Chandrashekhar Murthy was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M.V. Chandrashekhar Murthy

The motion was adopted and the Bill was passed.

14. Government Bill—Introduced

The Appropriation (No. 4) Bill, 1994

15. Government Bill-Passed

The Appropriation (No. 4) Bill, 1994

The motion for consideration moved by Shri M.V. Chandrashekhar Murthy was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M.V. Chandrashekhar Murthy.

The motion was adopted and the Bill was passed.

*16. Statutory Resolution-Adopted

Time taken: 2 Hrs. 29 Mts.

Shri S.B. Chavan moved the following Resolution:-

"That this House approves the continuance in force of the Proclamation dated the 18th July, 1990 in respect of Jammu and Kashmir, issued under Article 356 of the Constitution by the President, for a further period of six months with effect from the 3rd September, 1994."

After combined debate (vide para 17 below), the Resolution was adopted.

¹7. The Jammu and Kashmir Budget—1994-95

Discussion on the Demands for Grants Nos. 1 to 27 in respect of the Budget for the State of Jammu and Kashmir for 1994-95, commenced.

The following members took part in the combined debate:—

- (1) Shri Sharad Dighe
- (2) Shri Sriballav Panigrahi
- (3) Shri E. Ahamed
- (4) Shri Surya Narain Yadav
- (5) Shri Ayub Khan
- (6) Shri Mrutyunjaya Nayak
- (7) Shri K.D. Sultanpuri
- (8) Shri R. Naidu Ramasamy
- (9) Shri Kirip Chaliha

Shri S.B. Chavan Spoke (by way of reply to the Statutory Resolution).

Shri M.V. Chandrashekhar Murthy also spoke (by way of reply to the Jammu and Kashmir Budget).

All the Demands for Grants Nos. 1 to 27 (both Revenue Account and Capital Account) in respect of the Budget for the State of Jammu and Kashmir for 1994-95 for the amounts shown in the fourth column of the printed list of Demands for Grants were voted in full.

[·] Discussed together.

18. Government Bill—Introduced

The Jammu and Kashmir Appropriation (No. 2) Bill, 1994.

19. Government Bill-Passed

The Jammu and Kashmir Appropriation (No. 2) Bill, 1994.

The motion for consideration moved by Shri M.V. Chandrashekhar Murthy was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri M.V. Chandrashekhar Murthy.

The motion was adopted and the Bill was passed.

6.07 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 10th August, 1994).

R.C. BHARDWAJ, Secretary-General.

Corrigenda to Bulletin-Part I No. 309 dated 8.8.1994

Page 4-

At para No. 9, Line 8 from below for 'Panigraphi' read 'Panigrahi' MGIP(PLU)MRND—3783LS—9-08-1994.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, August 10, 1994/Sravana 19, 1916 (Saka)

No. 311 🗸

11.01 A.M.

1. Starred Questions

Starred Question Nos. 242, 244 and 248 were orally answered. Replies to Starred Question Nos. 241, 243, 245-247 and 249-260 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2468-2476, 2478-2498, 2500-2507, 2509-2559, 2561-2609 and 2611-2614 were laid on the Table.

3. Papers Laid on the Table

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Buildings Construction Corporation Limited and the Ministry of Urban Development for the year 1994-95.
- (2) A copy of the Annual Report (Hindi and English versions) of the National Capital Region Planning Board for the year 1992-93 under section 26 of the National Capital Region Planning Board Act, 1985.
- (3) A copy each of the following papers (Hindi and English versions):—

- (i) Memorandum of Understanding between the Indian Rare Earths Limited and the Department of Atomic Energy for the year 1994-95.
- (ii) Memorandum of Understanding between the Electronics Corporation of India Limited and the Department of Atomic Energy for the year 1994-95.
- (4) A copy each of the following papers (Hindi and English versions):—
 - (i) Memorandum of Understanding between the Rashtriya Chemical and Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 1994-95.
 - (ii) Memorandum of Understanding between the Madras Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 1994-95.
 - (iii) Memorandum of Understanding between the Indian Petrochemicals Corporation Limited, Vadodara, and the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers, for the year 1994-95.
 - (iv) Memorandum of Understanding between the Hindustan Antibiotics Limited and the Department of Chemicals and Petrochemicals, for the year 1994-95.
- (5) A copy of the Supreme Court Judges (Amendment) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 444(E) in Gazette of India dated the 10th May, 1994 under sub-section (3) of section 24 of the Supreme Court Judges (Conditions of Service) Act, 1958.
- (6) A copy each of the following papers (Hindi and English versions):—
 - (i) Memorandum of Understanding between the Andrew Yule and Company Limited and the Department of Heavy Industry, Ministry of Industry, for the year 1994-95.
 - (ii) Memorandum of Understanding between the Hindustan

Cables Limited and the Department of Heavy Industry, Ministry of Industry, for the year 1994-95.

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Defence Studies and Analyses, New Delhi, for the year 1992-93 alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Institute for Defence Studies and Analyses, New Delhi, for the year 1992-93.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Dynamics Limited and the Department of Defence Production and Supplies (Ministry of Defence) for the year 1994-95.

4. Report of the Standing Committee on Finance

SHRI P.C. CHACKO presented Eighth Report (Hindi and English versions) of the Standing Committee on Finance on 'Survey, Search & Seizure Operations' by the Income-Tax Department and Minutes of sittings of the Committee relating thereto.

5. Motion Regarding Forty-third Report of the Business Advisory committee.

Shri Shiv Charan Mathur moved the following motion.—

"That this House do agree with the Forty-third Report of the Business Advisory Committee presented to the House on the 9th August, 1994."

The motion was adopted.

6. Matters under Rule 377.

(1) Shri V.S. Vijayaraghavan raised a matter regarding need for early clearance to Kuriarkutty-Karappara power project in Kerala.

- (2) Shri P.C. Thomas raised a matter regarding need to construct road through Mechal, Nellappara and Erumapra in the hilly areas of Kottayam district in Kerala under Tribal-sub-Plan.
- (3) Shri N. Dennis raised a matter regarding need to open landing centres for fishing vessels and fishing harbours in the Arabian sea coast of Kanyakumari district, Tamil Nadu.
- (4) Shri Ramesh Chennithala raised a matter regarding need to operate more flights from Kerala to Gulf countries.
- 7. The Budget (Railways)-(i) Supplementary Demand for Grant (Railways)-1994-95 and (ii) Demands for Excess Grants (Railways)-1991-92.

Time taken: 4 hours. 21 mts.

The following items of business were taken up together:—

- (i) Supplementary Demand for Grant No. 16 in respect of the Budget (Railways) for 1994-95.
- (ii) Demands for Excess Grants Nos. 6, 8, 13, 14, 15 and 16 in respect of the Budget (Railways) for 1991-92.

The following members took part in the combined debate:-

(1) Shri Sriballav Panigrahi

(Lok Sabha adjourned at 1.01 P.M. and re-assembled at 2.07 P.M.)

- (2) Shri V.S. Vijayaraghavan
- (3) Shri Ankushrao Raosaheb Tope
- (4) Shri C. Sreenivaasan
- (5) Shri Sharad Dighe
- (6) Shri Rajnath Sonkar Shastri
- (7) Dr. Kartikeswar Patra
- (8) Dr. Vasant Pawar
- (9) Shri M. Krishnaswamy
- (10) Dr. Girija Vyas
- (11) Shri Harchand Singh
- (12) Shri Chandulal Chandrakar
- (13) Shri K. Muraleedharan
- (14) Shri K.M. Mathew
- (15) Shri Ramnihore Rai
- (16) Shri R. Jeevarathinam

- (17) Dr. Viswanatham Kanithi
- (18) Shri Ram Sharan Yadav
- (19) Shri Dharmanna Mondayya Sadul
- (20) Shri Sant Ram Singla

The discussion was not concluded.

6.09 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 11th August, 1994)

R.C. BHARDWAJ, Secretary-General.

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LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, August 11, 1994/Sravana 20, 1916 (Saka)

No. 312 V

11.02 a.m.

1. Starred Questions

Starred Question Nos. 267—269 and 273 were orally answered. Replies to Starred Question Nos. 261—266, 270—272 and 274—280 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2615, 2737 and 2739—2781 were laid on the Table.

3. Papers laid on the Table

- (1) A copy of the Notification No. S.O. 165(E) (Hindi and English versions) published in Gazette of India dated the 14th February, 1994 containing corrigendum to the Notification No. S.O. 635(E) dated the 25th August, 1993.
- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between Neyveli Lignite Corporation Limited and the Ministry of Coal, for the year 1994-95.
 - (3) (i)(a) A copy of the Annual Report (Hindi and English versions) of the Nehru Yuva Kendra Sangathan, New Delhi, for the years 1986-87 to 1988-89, alongwith Audited Accounts.

- (b) A copy of the annual Report (Hindi and English versions) of the Nehru Yuva Kendra Sangathan, New Delhi, for the years 1989-90 to 1991-92, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Nehru Yuva Kendra Sangathan, New Delhi, for the years 1986-87 to 1991-92.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Memorandum of Understanding (Hindi and English versions) between the Water and Power consultancy Services (India) Limited and the Ministry of Water Resources, for the year 1994-95.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy, Pune, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Naturopathy, Pune, for the year 1992-93.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Sciences (India), New Delhi, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Academy of Medical Sciences (India), New Delhi, for the year 1992-93.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

4. Report of Standing Committee on Energy

SHRI SHIV CHARAN MATHUR to presented the Tenth Report (Hindi and English versions) of the Standing Committee on Energy on the subject, 'Modernisation and Growth of Coal Industry — A Critique' and Minutes of the sittings of the Committee / Sub-Committee relating thereto.

5. Matters under Rule 377

- (1) Shri Vijay Naval Patil raised a matter regarding need to provide adequate security to the rail passengers and ensure proper functioning of Railway Protection Force.
- (2) Shri Sharad Dighe raised a matter regarding need to allocate more funds for early completion of Dharavi Slum improvement scheme.
- (3) Shri K.M. Mathew raised a matter regarding need to accord SC/ST status to Dalit christians.
- (4) Shri Shiv Charan Mathur raised a matter regarding need to start air services on Jaipur-Bhilwara-Indore and other routes in Rajasthan.
- 6. The Budget (Railways)-(i) Supplementary Demand for Grant (Railways)-1994-95 and (ii) Demands for Excess Grants (Railways)-1991-92.

Combined discussion on the following items of business continued:—

- (i) Supplementary Demand for Grant No. 16 in respect of the Budget (Railways) for 1994-95.
- (ii) Demands for Excess Grants Nos. 6, 8, 13, 14, 15 and 16 in respect of the Budget (Railways) for 1991-92.

The following members took part in the combined debate:—

- (1) Kumari Frida Topno
- (2) Shri P.C. Chacko

(Lok Sabha adjourned at 1.11 P.M. and re-assembled at 2.18 P.M.)

- (3) Shri Oscar Fernandes
- (4)- Shri E. Ahamed
- (5) Shri B.K. Gudadinni
- (6) Smt. Santosh Chowdary
- (7) Kumari Vimla Verma
- (8) Shri Ayub Khan
- (9) Shri Mrutyunjaya Nayak
- (10) Shri Khelsai Singh
- (11) Shri Narain Singh Chaudhari
- (12) Prof. (Smt.) Savithiri Lakshmanan (Speech unfinished)

(Discussion was held over and resumed vide para 8 below)

7. Discussion Under Rule 193

Time taken 2 Hrs. 13 Mts.

Shri Mohan Rawale raised a discussion regarding problems of N.T.C. run textile mills particularly in Bombay.

The following members took part in the debate:—

- (1) Shri Sharad Dighe
- (2) Smt. Suryakanta Patil
- (3) Shri Rajnath Sonkar Shastri

Shri G. Venkat Swamy replied to the debate.

The discussion was concluded.

8. The Budget (Railway)-(i) Supplementary Demand for Grant (Railways)-1994-95 and (ii) Demands For Excess Grants (Railways)-1991-92.

Time Taken: 7 Hrs. 22 Mts.

Combined discussion on the items of business mentioned at para 6 above was resumed.

Prof. (Smt.) Savithiri Lakshmanan concluded her unfinished Speech.

- (13) Kum. Sushila Tiriya
- (14) Shri Surajbhanu Solanki
- (15) Shri Pawan Kumar Bansal
- (16) Shri Laeta Umbrey

(17) Shri Harpal Panwar (Speech unfinished)

The discussion was not concluded.

7.06 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 12th August, 1994)

R.C. BHARDWAJ, Secretary-General.

LOK SABHA

BULLETIN-PART I

[Brief Record of Proceedings]

Friday, August 12, 1994/Sravana 21, 1916 (Saka)

No. 313

11.03 A.M.

Ouestions

1. Starred Questions

Starred Question Nos. 287 and 291 were orally answered. Replies to Starred Question Nos. 281—286, 288—290 and 292—300 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2782—2852 and 2854—2966 were laid on the Table.

3. Papers laid on the Table

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 97 of the Employees' State Insurance Act, 1948:—
 - (i) The Employees' State Insurance (General) (Second Amendment) Regulations, 1994 published in Notification No. N-12/13/1/93-P&D in Gazette of India dated the 21st May, 1994.
 - (ii) The Employees' State Insurance (General) (Third Amendment) Regulations, 1994 published in Notification No. N-12/13/2/92-P&D in Gazette of India dated the 21st May, 1994.

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the British India Corporation Limited, Kanpur, for the year 1992-93.
 - (ii) Annual Report of the British India Corporation Limited, Kanpur, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 1986-87 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 1986-87.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the annual Report (Hindi and English versions) of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 1987-88, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 1987-88.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics and Computer Software

- Export Promotion Council, New Delhi, for the year 1988-89, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the government of the working of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 1988-89.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 1989-90, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 1989-90.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the annual Report (Hindi and English versions) of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 1990-91, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 1990-91.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 1991-92, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Electronics and

- Computer Software Export Promotion Council, New Delhi, for the year 1991-92.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 1992-93.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 382(E) published in Gazette of India dated the 12th April, 1994 together with an explanatory memorandum regarding exemption to synthetic tracks and artificial surfaces and the equipments required for their installation, when imported into India from the whole of basic and additional duties of customs leviable thereon.
 - (ii) G.S.R. 391(E) published in Gazette of India dated the 19th April, 1994 together with an explanatory memorandum making certain amendments in the notification No. 103/94-Cus., dated the 12th March, 1994.
 - (iii) G.S.R. 395(E) published in Gazette of India dated the 21st April, 1994 together with an explanatory memorandum making certain amendments in the notification No. 45/94-Cus., dated the 1st March, 1994.
 - (iv) G.S.R. 417(E) published in Gazette of India dated the 27th April, 1994 together with an explanatory memorandum prescribing concessional rate of import duty of Rs. 220 /- per 10 grams and Rs. 500 /- per Kg. on gold

- and silver when imported under Special Import Licences issued in terms of Export and Import Policy, 1992—97 subject to condition that the duty be paid in convertible foreign currency out of the Exchange Earnings Foreign Currency Account of the importer.
- (v) G.S.R. 445(E) published in Gazette of India dated the 10th May, 1994 together with an explanatory memorandum making certain amendments in the Notification No. 64/94-Cus., dated the 1st March, 1994.
- (vi) G.S.R. 464(E) published in Gazette of India dated the 16th May, 1994 together with an explanatory memorandum making certain amendments in the Notification No. 29/89-Cus., dated the 1st March, 1989.
- (vii) G.S.R. 550(E) published in Gazette of India dated the 29th June, 1994 together with an explanatory memorandum making certain amendments in the Notification No. 257/92-Cus., dated the 12th August, 1992.
- (viii) S.O. 436(E) published in Gazette of India dated the 9th June, 1994 together with an explanatory memorandum making certain amendments in the Notification No. 38/92-NT-Cus., dated the 27th May, 1992.
- (ix) S.O. 559(E) published in Gazette of India dated the 27th July, 1994 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or viceversa for the purposes of assessment of imports.
- (x) S.O. 560(E) published in Gazette of India dated the 27th July, 1994 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or viceversa for the purposes of assessment of exports.
- (19) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
 - (i) G.S.R. 318(E) published in Gazette of India dated the 16th March, 1994 together with an explanatory memoran-

- dum regarding exemption to textured polyester filament yarn from so much of duty of excise leviable thereon which is specified in the Schedule as is in excess of the amount calculated at the rate of Rupees three per kilogram upto the 30th April, 1994.
- (ii) G.S.R. 339(E) published in Gazette of India dated the 29th March, 1994 together with an explanatory memorandum seeking to provide full exemption from excise duty to medicaments used in Ayurvedic, Unani, Siddha or Homoeopathic systems of medicine when such preparations are made in accordance with the formulae given in authoritative books specified in the First Schedule to Drugs and Cosmetics Act, 1940 and also to Bio-chemic medicines not cleared under a brand name.
- (iii) G.S.R. 374(E) published in Gazette of India dated the 7th April, 1994 together with an explanatory memorandum making certain amendments in the Notification No. 5/94-CE, dated the 1st March, 1994.
- (iv) G.S.R. 375(E) published in Gazette of India dated the 11th April, 1994 together with an explanatory memorandum regarding exemption to excisable goods manufactured in a factory as job work, from the whole of the duty of excise leviable thereon subject to certain conditions.
- (v) G.S.R. 376(E) published in Gazette of India dated the 11th April, 1994 together with an explanatory memorandum regarding exemption to excisable goods cleared by a manufacturer to a place outside his factory for getting any job work done on such goods, from the whole of the duty of excise leviable thereon subject to certain conditions.
- (vi) G.S.R. 381(E) published in Gazette of India dated the 12th April, 1994 together with an explanatory memorandum making certain amendments in the Notification No. 7/94-CE, dated the 1st March, 1994.

- (vii) G.S.R. 385(E) published in Gazette of India dated the 15th April, 1994 together with an explanatory memorandum making certain amendments in the Notification No. 7/94-CE, dated the 1st March, 1994.
- (viii) G.S.R. 386(E) published in Gazette of India dated the 15th April, 1994 together with an explanatory memorandum making certain amendments in the Notifications mentioned in the Notification.
 - (ix) G.S.R. 401(E) published in Gazette of India dated the 25th April, 1994 together with an explanatory memorandum making certain amendments in the Notification No. 22/94-CE, dated the 1st March, 1994.
 - (x) G.S.R. 402(E) published in Gazette of India dated the 25th April, 1994 together with an explanatory memorandum making certain amendments in certain Notifications mentioned in the Notification.
 - (xi) G.S.R. 403 (E) published in Gazette of India dated the 25th April, 1994 together with an explanatory memorandum making certain amendments in the Notifications mentioned in the Notification.
- (xii) G.S.R. 404 (E) published in Gazette of India dated the 25th April, 1994 together with an explanatory memorandum prescribing a basic excise duty of 5 percent ad valorem on jute yarn, jute fabrics and jute manufactures including jute sacks and bags.
- (xiii) G.S.R. 405 (E) published in Gazette of India dated the 25th April, 1994 together with an explanatory memorandum regarding exemption to rot proofed jute, laminated jute and fire-resistant jute products from the whole of the duty of excise leviable thereon provided such products are made out of duty paid jute fabrics
- (xiv) G.S.R. 406 (E) published in Gazette of India dated the 25th April, 1994 together with an explanatory memorandum making certain amendments in the Notifications No. 50/90-CE, dated 20th March, 1990.

- (xv) G.S.R. 407 (E) published in Gazette of India dated the 25th April, 1994 together with an explanatory memorandum resciding the Notification No. 50/91-CE, dated the 25th July, 1991.
- (xvi) G.S.R. 418 (E) published in Gazette of India dated the 27th April, 1994 together with an explanatory memorandum extending the validity of Notification 70/94-CE, dated the 16th March, 1994 and 77/94-CE, 78/94-CE and 79/94-CE, dated the 6th April, 1994 upto the 31st May, 1994.
- (xvii) G.S.R. 425 (E) published in Gazette of India dated the 2nd May, 1994 together with an explanatory memorandum making certain amendments in the Notifications mentioned in the Notification.
- (xviii) G.S.R. 426 (E) published in Gazette of India dated the 4th May, 1994 together with an explanatory memorandum seeking to prescribe a uniform rate of excise duty at 10 percent ad valorem on all knitted and crocheted fabrics.
 - (xix) G.S.R. 427 (E) published in Gazette of India dated the 4th May, 1994 together with an explanatory memorandum making certain amendments in the Notification No. 22/94-CE, dated the 1st March, 1994.
 - (xx) G.S.R. 428 (E) published in Gazette of India dated the 4th May, 1994 together with an explanatory memorandum regarding exemption to soap made without the aid of Power from the whole of the duty of excise leviable thereon.
 - (xxi) G.S.R. 429 (E) published in Gazette of India dated the 4th May, 1994 together with an explanatory memorandum regarding exemption to Umbrellas, Sun Umbrellas and Parts thereof from the whole of the duty of excise leviable thereon.
 - (xxii) G.S.R. 430 (E) published in Gazette of India dated the 4th May, 1994 together with an explanatory memoran-

- dum regarding reduction of duty of excise on split airconditioners intended for use in buses from 60 percent to 30 percent.
- (xxiii) G.S.R. 433 (E) published in Gazette of India dated the 4th May, 1994 together with an explanatory memorandum making certain amendments in the Notification No. 7/94-CE, dated the 1st March, 1994.
- (xxiv) G.S.R. 458 (E) published in Gazette of India dated the 13th May, 1994 together with an explanatory memorandum seeking to reduce duty of excise on motor vehicles of Gross Vehicle Weight not exceeding 2700 Kilograms from 40 percent to 25 percent.
- (xxv) The Consumer Welfare Fund (Second Amendment)
 Rules, 1994 published in Notifications G.S.R. No. 515(E)
 in Gazette of India dated the 16th June, 1994 together
 with an explanatory memorandum.
- (20) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 36 of the Recovery of Debts due to Banks and Financial Institutions Act, 1993:—
 - (i) The Debts Recovery Tribunal (Salaries, Allowances and other terms and conditions of Service of Presiding Officer) Rules, 1993 published in Notification No. G.S.R.62(E) in Gazette of India dated the 4th February, 1994.
 - (ii) The Debts Recovery Appellate Tribunal (Salaries, Allowances and other terms and conditions of Service of Presiding Officer) Rules, 1993 published in Notification No. G.S.R.63(E) in Gazette of India dated the 4th February, 1994.
 - (iii) The Debts Recovery Tribunal (Salaries, Allowances and other terms and conditions of Service of Recovery Officer and other Officers and Employees) Rules, 1993 published in Notification No. G.S.R.64(E) in Gazette of India dated the 4th February, 1994.
 - (iv) The Debts Recovery Appellate Tribunal (Salaries,
 Allowances and other terms and conditions of Service of

the Officers and employees) Rules, 1993 published in Notification No. G.S.R. 65(E) in Gazette of India dated the 4th February, 1994.

- (21) A copy of the Public Provident Fund (Amendment) Scheme, 1994 (Hindi and English versions) published in Notification No. G.S.R.477(E) in Gazette of India dated the 25th May, 1994 under section 12 of the Public Provident Fund Act, 1968.
- (22) A copy of the Notification No. S.O.432(E) (Hindi and English versions) published in Gazette of India dated the 6th June, 1994 notifying that during the year 1994-95, subscriptions made to the fund and balances at the credit of the subscribers shall bear interest at the rate of 12 percent (Twelve percent) per annum, issued under section 5 of the Public Provident Fund Act, 1968.
- (23) A copy of the Consolidated Report (Hindi and English versions) on the working of the Public Sector Banks for the year ended the 31st March, 1993.
- (24) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation, Bombay for the year 1993-94, alongwith Audited Accounts under sub-section (2) of section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 11th August, 1994, Rajya Sabha agreed to the amendments made by the Lok Sabha at its sitting held on the 4th August, 1994, in the Legal Services Authorities (Amendment) Bill, 1992.
- (ii) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Manipur Appropriation (No. 2) Bill, 1994, passed by Lok Sabha on the 5th August, 1994.

- (iii) That at its sitting held on the 11th August, 1994, Rajya Sabha passed the Motor Vehicles (Amendment) Bill, 1994.
- 5. Bill passed by Rajya Sabha—Laid on the Table

The Motor Vehicles (Amendment) Bill, 1994.

6. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 16th August, 1994.

The Budget (Railways)-(i) Supplementary Demand for Grant (Railways)-1994-95 and (ii) Demands for Excess Grant (Railways)-1991-92.

Time Taken: 9 Hrs. 16 Mts.

Combined discussion on the following items of business continued:—

- (i) Supplementary Demand for Grant No. 16 in respect of the Bueget (Railways) for 1994-95.
- (ii) Demands for Excess Grants Nos. 6, 8, 13, 14, 16, and 16 in respect of the Budget (Railways) for 1991-92.

The following members took part in the combined debate:-

- (1) Shri Harpal Panwar
- (2) Shri Surya Narain Yadav
- (3) Shri Shravan Kumar Patel
- (4) Shri Subash Chandra Nayak

(Lok Sabha adjourned at 1.14 P.M. re-assembled at 2.20 P.M.)

- (5) Shri Chhitubhai Gamit
- (6) Shri Yaima Singh Yumnam
- (7) Shri Ramesh Chennithala
- (8) Shri Anadi Charan Das

The discussion was not concluded.

8. Private Members' Bill-Introduced

The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1994 (Amendment of the Schedule) by Shri Yaima Singh Yumnam.

9. Private Member's Bill-Negatived

The Fixation of Limit on Borrowings Bill, 1993 by Shri George Fernandes.

Shri Manmohan Singh took part in the debate.

The Bill was negatived.

10. Private Member's Bill-Withdrawn

The Electropathy System of Medicine (Recognition) Bill, 1993 by Shri Vishweshwar Bhagat.

The motion for consideration of the Bill was moved by Shri Vishweshwar Bhagat.

The following Members took part in the Debate:-

- (1) Shri Sriballav Panigrahi
- (2) Shri Kirip Chaliha
- (3) Shri Paban Singh Ghatowar

Shri Vishweshwar Bhagat replied to the debate.

The Bill was withdrawn by leave of the House.

11. Private Member's Bill-Under consideration

The Rehabilitation of Dependents of Victims of Terrorism Bill, 1991 by Prof. K.V. Thomas.

The motion for consideration of the Bill was moved by Prof. K.V. Thomas.

The following Members took part in the debate:—

- (1) Dr. Kartikeswar Patra
- (2) Shri Ramesh Chenithala
- (3) Shri Umrao Singh
- (4) Prof. (Smt.) Savithiri Lakshmanan
- (5) Shri Kirip Chaliha

The discussion was not concluded.

6.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 16th August, 1994)

R. C. BHARDWAJ, Secretary-General.

CORRIGENDUM

In Bulletin Part-I, dated August 11, 1994, page 1, item 2:— Line 1, for "2615, 2737" read "2615—2737"



LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Tuesday, August 16, 1994/Sravana 25, 1916 (Saka)

No. 314 V

11.04 A.M.

1. Starred Ouestions

Starred Question Nos. 308 and 319 were orally answered. Replies to Starred Question Nos. 301-307, 309-318 and 320 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2967-2990, 2992-3092, 3094-3117, 3120-3157 and 3159-3162 were laid on the Table.

3. Papers Laid on the Table

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Container Corporation of India Limited and the Ministry of Railways for the year 1994-95.
- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Food Corporation of India and the Ministry of Food for the year 1994-95.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) The Pulses, Edible Oilseeds and Edible Oils (Storage

- Control) Fourth Amendment Order, 1994 published in Notification No. S.O. 479(E) in Gazette of India dated the 28th June, 1994.
- (ii) S.O. 489(E) published in Gazette of India dated the 30th June, 1994 regarding exemption to certain Corporations and Cooperative Societies from the operation of the stock limit of edible oilseeds and edible oils subject to the limit mentioned in the Notification.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Warangal, for the year 1992-93.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Warangal, for the year 1992-93, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Warangal, for the year 1992-93.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Tiruchirapalli, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Tiruchirapalli, for the year 1992-93.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Kurukshetra, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by

- the Government of the working of the Regional Engineering College, Kurukshetra, for the year 1992-93.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Hamirpur, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Hamirpur, for the year 1992-93.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Durgapur, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Durgapur, for the year 1992-93.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Malaviya Regional Engineering College, Jaipur, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Malaviya Regional Engineering College, Jaipur, for the year 1992-93.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by

the Government of the working of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1992-93. ١.

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- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad College of Technology, Bhopal, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad College of Technology, Bhopal, for the year 1992-93.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (a)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Delhi, for the year 1992-93.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Delhi, for the year 1992-93.
 - (b)(i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 1992-93.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Kanpur, for the year 1992-93.
- (21) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 23 of the Institutes of Technology Act, 1961:—
 - (i) Annual Accounts of the Indian Institute of Technology, Delhi, for the year 1992-93, together with Audit Report thereon.
 - (ii) Annual Accounts of the Indian Institute of Technology.

Kanpur, for the year 1992-93, together with Audit Report thereon.

(22) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) and (21) above.

4. Matters under Rule 377

- (1) Shri Mullappally Ramachandran raised a matter regarding need for adequate coverage of important events in Malabar region of Kerala by Doordarshan.
- (2) Shri Shiv Charan Mathur raised a matter regarding need to direct Hindustan Zinc authorities to reduce the intensity of blasting in the mines and to undertake remedial measures.
- (3) Shri P.C. Chacko raised a matter regarding need for enhancement in maintenance charges for National Highways-Urban links in the country.
- (4) Shri Khelan Ram Jangde raised a matter regarding need to provide more facilities at Bilaspur railway station in Madhya Pradesh.
- (5) Shri E. Ahamed raised a matter regarding need to operate more flights from Calicut to Jeddah, Kuwait, Doha and Bahrin.
- 5. The Budget (Railways)—(i) Supplementary Demand for Grant (Railways)—1994-95 and (ii) Demands for Excess Grants (Railways)—1991-92.

Time Taken: 13 Hrs. 13 Mts.

Combined discussion on the following items of Business continued:—

- (i) Supplementary Demand for Grant No. 16 in respect of the Budget (Railways) for 1994-95.
- (ii) Demands for Excess Grants Nos. 6, 8, 13, 14, 15 and 16 in respect of the Budget (Railways) for 1991-92.

The following members took part in the combined debate:-

- (1) Shri P.C. Thomas
- (2) Shri Umrao Singh

(Lok Sabha adjourned at 1.07 P.M. and re-assembled at 2.17 P.M.)

- (3) Shri Bheru Lal Meena
- (4) Shri Chiranji Lal Sharma
- (5) Shri R. Anbarasu
- (6) Shri Roshan Lal
- (7) Shri P.P. Kaliaperumal
- (8) Shri Vishveshwar Bhagat
- (9) Shri Inder Jit
- (10) Shri Lakshman Singh
- (11) Shri Manikrao Hodalay Gavit
- (12) Shri Jagmeet Singh Brar
- (13) Smt. Kamala Kumari Karreodula
- (14) Shri K. Ramamurthee Tindivanam
- (15) Shri Murli Deora
- (16) Shri Datta Raghobaji Meghe

Shri C.K. Jaffer Sharief replied to the debate.

The Supplementary Demand for Grant No. 16 for the amount shown under column 3 of the Printed List of Supplementary Demand for Grant (Railways) for 1994-95 was voted in full.

All the Demands for Excess Grants (Nos. 6, 8, 13, 14, 15 and 16) for the amounts shown under column 3 of the Printed List of Demands for Excess Grants (Railways) for 1991-92 were voted in full.

⁶6. Intimation Regarding Arrest of Member

The Deputy Speaker informed the House that the Speaker had received the following wireless message dated 12 August, 1994 from the Commissioner of Police, Hubli, Dharwad, on 13 August, 1994:—

"Shri V. Dhananjaya Kumar, Member of Lok Sabha, who was taken into preventive detention on 12 August, 1994, at 13.30 hours in Vidyanagar Police Station Hubli, in crime No. 225/94 under sections 151 and 107 Cr.P.C., was produced before the Subdivisional Magistrate, Dharwad, who remanded him to judicial custody till 17 August, 1994. Shri V. Dhananjaya Kumar, is being sent to Central Jail, Belgaum."

^{*} At 3.09 p.m.

7. Government Bill-Introduced

The Appropriation (Railways) No. 5, Bill, 1994.

8. Government Bill—Passed

The Appropriation (Railways) No. 5 Bill, 1994.

The motion for consideration moved by Shri C.K. Jaffer Sharief was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri C.K. Jaffer Sharief.

The motion was adopted and the Bill was passed.

9. Government Bill-Introduced

The Appropriation (Railways) No. 4, Bill, 1994.

10. Government Bill-Passed

The Appropriation (Railways) No. 4, Bill, 1994.

The motion for consideration moved by Shri C.K. Jaffer Sharief was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri C.K. Jaffer Sharief.

The motion was adopted and the Bill was passed.

11. Resolution

Shrimati Sheila Kaul moved the following Resolution:—

"That this House approves the National Housing Policy, laid on the Table of the House on the 9th July, 1992."

Shri Bijoy Krishna Handique took part in the debate and his speech was not concluded.

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 17th August, 1994).

R. C. BHARDWAJ, Secretary-General.

	corr	rig end a to	Bulletin-Part-	–I No. 313 date	ed 12.8.1994.
Page	No.	Para No.	Line	For	Read
11		7	11	'Grant'	'Grants'
		7(i)	17	'Bueget'	'Budget'
		7(ii)	18	'16 and 16'	'15 and 16'
12.		11	5 from bottom	'Chenithala'	'Chennithala'

MGIP(PLU)MRND-3928LS-16.8.94.

LOK SBAHA

BULLETIN-PART I

[Brief Record of Proceedings]

Wednesday, August 17, 1994/Sravana 26, 1916 (Saka)

No. 315 🛩

11 A.M.

1. Starred Questions

Starred Question Nos. 323, 324 and 326 were orally answered. Replies to Starred Question Nos. 321, 322, 325 and 327—340 were laid on the Table.

2. Unstarred Ouestions

Replies to Unstarred Question Nos. 3163, 3164, 3166—3177, 3179—3192, 3194, 3195, 3197—3247, 3249—3253 and 3255—3326 were laid on the Table.

3. Papers Laid on the Table

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1992-93.
 - (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A copy each of the following papers (Hindi and English versions):—
 - Memorandum of Understanding between the Electronics Trade and Technology Development Corporation Limited and the Department of Electronics for the year 1994-95.
 - (ii) Memorandum of Understanding between the Computer Maintenance Corporation Limited and the Department of Electronics for the year 1994-95.
- (4) A copy of the High Court Judges (Amendment) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 558(E) in Gazette of India dated the 2nd July, 1994 under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a)(i) Statement regarding Review by the Government on the working of the Cement Corporation of India Limited, New Delhi, for the year 1992-93.
 - (ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Statement regarding Review by the Government of the working of the Damodhar Cement and Slug Limited, Calcutta, for the year 1991-92.
 - (ii) Annual Report of the Damodhar Cement and Slag Limited, Calcutta, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Small Industries Corpo-

ration Limited and the Department of Small Scale Industries and Agro and Rural Industries, Ministry of Industry, for the year 1994-95.

- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985:—
- (i) The Orissa Administrative Tribunal (Salarics and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1994 published in Notification No. G.S.R. 500(E) in Gazette of India dated the 7th June, 1994.
- (ii) The Central Administrative Tribunal (Procedure) Amendment Rules, 1994 published in Notification No. G.S.R. 564(E) in Gazette of India dated the 7th July, 1994.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act. 1951:—
 - (i) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1994 published in Notification No. G.S.R. 297 in Gazette of India dated the 25th June, 1994.
 - (ii) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1994 published in Notification No. G.S.R. 308 in Gazette of India dated the 2nd July, 1994.
 - (iii) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1994 published in Notification No. G.S.R. 309 in Gazette of India dated the 2nd July, 1994.
 - (iv) The Indian Administrative Service (Pay) Fourth Amendment Rules, 1994 published in Notification No. G.S.R. 310 in Gazette of India dated the 2nd July, 1994.
 - (v) The Indian Administrative Service (Pay) Third Amend-

ment Rules, 1994 published in Notification No. G.S.R. 436(E) in Gazette of India dated the 9th May, 1994.

- (vi) The Indian Police Service (Pay) Fourth Amendment Rules, 1994 published in Notification No. G.S.R. 437(E) in Gazette of India dated the 9th May, 1994.
- (vii) The Indian Forest Service (Pay) Amendment Rules, 1994 published in Notification No. G.S.R. 438(E) in Gazette of India dated the 9th May, 1994.

4. Report of the Committee on Private Members' Bills and Resolutions

Shri Surajbhanu Solanki presented the Thirty-fifth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Statement by Minister

The Minister of Human Resource Development made a statement regarding creation of three chairs in the name of late Shri Rajiv Gandhi in three Central Universities.

6. Matters under Rule 377

- (1) Dr. Vishwanatham Kanithi raised a matter regarding need to allocate more funds for providing adequate shelter under the Specified Housing Schemes to the backward communities in Srikakulam district of Andhra Pradesh.
- (2) Shri Jangbir Singh raised a matter regarding need to provide adequate supply of electricity at concessional rate to Haryana.
- (3) Smt. D.K. Thara Devi Siddhartha raised a matter regarding need for restoration and proper maintenance of Tipu Sultan's Fort at Belthangadi (Karnataka).
- (4) Dr. Vasant Pawar raised a matter regarding need for early commissioning of Radio Station at Nasik in Maharashtra.
- (5) Shri Vijay Naval Patil raised a matter regarding need to create additional storage space at godowns of Food Corporation of India and to arrange for timely transportation of procured foodgrains from godowns.

(6) Shri Jagmeet Singh Brar raised a matter regarding need to provide compensation to the cotton growers of Ferozepur and Faridkot districts in Punjab whose crops have been hit by 'leaf curl' disease.

7. Resolution

Time taken: 3 Hrs. 59 Mts.

Discussion on the following Resolution moved by Shrimati Sheila Kaul on the 16th August, 1994, continued:—

"That the House approves the National Housing Policy, laid on the Table of the House on the 9th July, 1992."

The following members took part in the debate:—

(1) Shri Bijoy Krishna Handique

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.31 P.M.)

- (2) Shri Murli Deora
- (3) Shri Ramesh Chennithala
- (4) Shri Bhagwan Shanker Rawat
- (5) Shri K.D. Sultanpuri
- (6) Shri Nitish Kumar
- (7) Shri Amal Datta
- (8) Prof. (Dr.) S.S. Yadav
- (9) Shri Shravan Kumar Patcl
- (10) Shri Surendra Pal Pathak
- (11) Shri K.T. Vandayar
- (12) Shri Sobhanadreeswara Rao Vadde
- (13) Shri Upendra Nath Verma
- (14) Shri Rajnath Sonkar Shastri
- (15) Shri R. Jeevarathinam

The discussion was not concluded.

*8. Announcement by Speaker

The Speaker made the following announcement:—

'Hon. Members, the Members of all Parties— the Opposition

Made at 2.31 P.M.

and the Ruling — had expressed their views on the Report given by JPC and the Action Taken Report on the same given by the Government. I am sure they had done so to arrive at the correct conclusions and the truth in the matter.

In a democracy and the Parliamentary system as per the laws, rules, norms and conventions on matters of interest for all, demonstrations are made, discussions are held and decisions are taken. In the instant matter too, all these devices and methods were used to highlight the views of the Members of the Parties. At the same time, precautions were taken to see that the decent norms of the game are followed by all concerned and institutions and the systems were not allowed to be hurt, because of which the agreement arrived between the Parties has been possible.

It is really satisfying and heartening to see that all the Leaders from all the sides and Parties did their best to stick to their points of views as well as to see that the prestige, dignity and efficacy of the system is kept vibrant, effective and intact.

Very very sincerely I thank them all, all the senior Leaders, other leaders and others who have shown a lot of understanding in this respect and who have done their best in the matter. But for their understanding and sense of duty towards the cause and the system the present understanding between them would not have been possible, for which everybody who values the system and the cause would be grateful. The agreement reached between all Parties with respect to the Action Taken Report is as follows:

"The points on which action is not taken, the points on which action is partly taken and the points on which objections have been raised by Members of the Opposition shall be reconsidered by the Government and a revised and modified Réport on those points shall be submitted by the Government to the House as early as possible."

9. Report of the Business Advisory Committee

Shri Mallikarjun presented the Forty-fourth Report of the Business Advisory Committee.

6.15 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 18th August, 1994).

R.C. BHARDWAJ, Secretary-General.

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, August 18, 1994/Sravana 27, 1916 (Saka)

No. 316 V

11 A.M.

1. Starred Questions

Starred Question Nos. 341, 342, 344 and 345 were orally answered. Replies to Starred Question Nos. 343 and 346—360 were laid on the Table

2. Unstarred Questions

Replies to Unstarred Question Nos. 3327—3462 and 3464—3508 were laid on the Table.

3. Messages from Rajya Sabha

Sceretary-General reported the following Messages from Rajya Sabha:—

- (i) That at its sitting held on the 16th August, 1994, Rajya Sabha agreed without any amendment to the Airports Authority of India Bill, 1994, passed by the Lok Sabha on the 3rd August, 1994.
- (ii) That at its sitting held on the 16th August, 1994, Rajya Sabha agreed without any amendment to the Neyveli Lignite Corporation Limited (Acquisition and Transfer of Power Transmission System) Bill, 1994, passed by the Lok Sabha on the 5th August, 1994.
- (iii) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Jammu and Kashmir Appropriation (No. 2) Bill, 1994, passed by Lok Sabha on the 9th August, 1994.

4. Report of Joint Committee on Offices of Profit

SHRI CHIRANJI LAL SHARMA presented the Fifth Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

5. Statement by Minister

The Minister of State in the Ministry of Home Affairs made a statement correcting the reply given on August 11, 1994 to Starred Question No. 262 by Sarvashri Janardan Prasad Misra and Pankaj Chaudhari regarding custodial deaths.

6. Motion for Election to Committee

SHRI P.A. SANGMA moved the following motion:—

"That in pursuance of Section 4(i) of the Employees' State Insurance Act, 1948, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Employees' State Insurance Corporation, subject to other provisions of the said Act."

The motion was adopted.

7. Motion Regarding Forty-fourth Report of the Business Advisory Committee

SHRI VIDYACHARAN SHUKLA moved the following motion:—

"That this House do agree with the Forty-fourth Report of the Business Advisory Committee presented to the House on the 17th August, 1994."

The motion was adopted.

8. Matters Under Rule 377

(1) Shri N.J. Rathava raised a matter regarding need to drop the proposal of allowing private sector dairies in certain areas of Gujarat where Coop. sector dairies are working.

- (2) Shri Surya Narain Yadav raised a matter regarding need for construction of a dam on Kosi river in Saharsa, Bihar with a view to find permanent solution to the problem of floods in this area.
- (3) Kum. Sushila Tiriya raised a matter regarding need to rehabilitate people displaced by Subarna Rekha Project in Orissa.
- (4) Shri Anna Joshi raised a matter regarding need to restore the earlier scheme which provided for 10% contribution by factories for the purpose of modernising plants in sugar industry.
- (5) Shri Chandresh Patel raised a matter regarding need to ensure use of good quality stainless steel in manufacture of utensils.
- (6) Shri Surendra Pal Pathak raised a matter regarding need to set up Science and Technology training centre in Hardoi town and adjoining districts of Uttar Pradesh for dissemination of modern scientific techniques.
- (7) Shri Manphool Singh raised a matter regarding need to provide financial assistance to the Government of Rajasthan for providing compensation to the farmers whose crops have been affected by the water logging, in Suratgarh Tehsil.

(Lok Sabha adjourned at 1.32 P.M. and re-assembled at 2.39 P.M.)

9. Resolution

Time taken: 7 Hrs. 26 Mts.

Discussion on the following Resolution moved by Shrimati Sheila Kaul on the 16th August, 1994, continued:—

"That the House approves the National Housing Policy, laid on the Table of the House on the 9th July, 1992."

The following members took part in the debate:—

- (1) Dr. Parshuram Gangwar
- (2) Shri Sharad Dighe
- (3) Shri Nirmal Kanti Chatterjee
- (4) Shri Ankushrao Raosaheb Tope
- (5) Smt. Geeta Mukherjee
- (6) Shri Girdhari Lal Bhargava
- (7) Prof. K.V. Thomas

- (8) Shri A. Asokaraj
- (9) Smt. Girija Devi
- (10) Shri Anadi Charan Das
- (11) Shri Jagat Vir Singh Drona
- (12) Shri Bheru Lal Meena
- (13) Shri Syed Shahabuddin
- (14) Shri Lokanath Choudhury
- (15) Shri Lakshman Singh

The discussion was not concluded. 6.07 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 19th August, 1994).

R.C. BHARDWAJ, Secretary-General.

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BULLETIN-PART I

[Brief Record of Proceedings]

Friday, August 19, 1994/Sravana 28, 1916 (Saka)

No. 317~

11.01 A.M.

1. Starred Questions

Starred Question Nos. 361, 362, 364 and 367 were orally answered. Replies to Starred Question Nos. 363, 365, 366 and 368—380 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3509—3555, 3557—3621 and 3623—3716 were laid on the Table.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 1992-93.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) A copy of the Consolidated Annual Accounts (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 1992-93, together with Audit Report thereon under sub-section (9) of section 5A of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Financial Corporation for the year 1992-93, alongwith Audited Accounts under sub-section (3) of section 38 of the State Financial Corporations Act, 1951.
 - (ii) A copy of the Audit Report (Hindi and English versions) of the Accounts of the Delhi Financial Corporation for the year 1992-93 under sub-section (7) of section 37 of the State Financial Corporation Act, 1951.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Financial Corporation for the year 1992-93.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 15 of the Securities and Exchange Board of India Act, 1992:—
 - (a)(i) A copy of the Annual Statement of Accounts of the Securities and Exchange Board of India for the period from the 21st February, 1992 to the 31st March, 1992.
 - (ii) A copy of the Annual Statement of Accounts of the Securities and Exchange Board of India for the year 1992-93.

Annual Report of the Employees' Provident Fund Organisation was laid on the Table of the House on the 8th March, 1994.

- (b) A copy of the Audit Report on the Accounts of the Securities and Exchange Board of India for the period from the 21st February, 1992 to the 31st March, 1993.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

4. Financial Committees—A Review

SECRETARY-GENERAL laid on the Table a copy each of the Hindi and English versions of the "Financial Committees (1993-94) — A Review"

5. Report of the Standing Committee on Human Resource Development

SHRI INDERJIT laid on the Table a copy (Hindi and English versions) of the Eleventh Report of the Department-related Parliamentary Standing Committee on Human Resource Development on the DR. B.R. Ambedkar University Bill, 1994.

6. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 22nd August, 1994.

7. Resolution—Adopted

Time Taken: 8 Hrs.35 Mts.

Discussion on the following Resolution moved by Shrimati Sheila Kaul on the 16th August, 1994, continued:—

"That the House approves the National Housing Policy laid on the Table of the House on the 9th July, 1992."

The following members took part in the debate:-

- (1) Shri Dau Dayal Joshi
- (2) Shri Sudhir Giri
- (3) Kum. Sushila Tiriya

(Lok Sabha adjourned at 1.10 P.M. to meet again at 2.10 P.M. At 2.22 P.M., Secretary-General announced that since there was no quorum, the Speaker had directed that Lok Sabha would meet at 2.40 P.M. Accordingly, the House re-assembled at 2.43 P.M.)

(4) Shri Santosh Kumar Gangwar

Shrimati Sheila Kaul replied to the debate.

The Resolution was adopted.

*8 Announcement by Speaker

The Speaker informed the House that he had not accepted the resignations tendered by the members from the various Parliamentary Committees and requested them to participate in the proceedings of the Committees.

9. Government Bill-Under Consideration

The Motor Vehicles (Amendment) Bill, 1994, as passed by Rajya Sabha.

Time allotted: 2 Hrs.

Time taken: 10 Mts.

Balance: 1 Hr. 50 Mts.

The motion for consideration of the Bill was moved by Shri Jagdish Tytler.

Shri Chetan P. S. Chauhan took part in the debate and his speech was not concluded.

The discussion was not concluded.

10. Motion Regarding Thirty-Fifth Report of the Committee on Private Members' Bills and Resolutions

Shri Khagapati Pradhani moved the following motion:-

"That this House do agree with the Thirty-fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 17th August, 1994."

The motion was adopted.

11. Private Members' Resolution-Under Consideration

Further discussion on the following Resolution moved by Shri R. Anbarasu on the 5th August, 1994, continued:—

^{*} Made at 2.43 P.M.

"This House is of the opinion that the National Commission for Backward Classes be empowered to suggest ways and means for the overall development of and to monitor various welfare schemes of the Central Government for other backward classes and that a Parliamentary Committee be constituted to consider the reports of the Commission."

The following members took part in the debate:

- (1) Shri Ram Vilas Paswan
- (2) Shri Ganga Ram Koli
- (3) Shri Chitta Basu
- (4) Prof. (Dr.) S. P. Yadav
- (5) Shri Dileep Singh Bhuria
- (6) Shri Rameshwar Patidar
- (7) Shri M. Krishnaswamy
- (8) Shri Kamla Mishra Madhukar
- (9) Shri P. C. Chacko

The discussion was not concluded. 6.08 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 22nd August, 1994)

R. C. BHARDWAJ, Secretary-General.

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, August 22, 1994/Sravana 31, 1916 (Saka)

No. 318

11.02 A.M.

1. Starred Questions

Starred Question Nos. 381—384 were orally answered. Replies to Starred Question Nos. 385—400 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3717—3949 were laid on the Table.

3. Submissions by Members Regarding Deaths of Innocent people in Hubli, Karnataka due to Police firing.

The following members made submission on the recent deaths of innocent people in Police firing in Hubli (Karnataka):—

- (1) Shri Atal Bihari Vajpayee
- (2) Shri Lokanath Choudhury
- (3) Kum. Uma Bharati
- (4) Shri Somnath Chatterjee
- (5) Shri Sharad Yadav
- (6) Shri Aslam Sher Khan
- (7) Shri Syed Shahabuddin
- (8) Shri Lal Krishna Advani
- (9) Shri Chandra Shekhar
- (10) Smt. Chandra Prabha Urs
- (11) Shri Nitish Kumar

- (12) Smt. Basava Rajcswari
- (13) Dr. Kartikeswar Patra
- (14) Shri E. Ahamed
- (15) Shri Bhogendra Jha
- (16) Shri P.M. Sayeed
- (17) Shri Vidyacharan Shukla

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:—
 - (i) G.S.R. 35(E) published in Gazette of India dated the 27th January, 1994 approving the Jawaharlal Nehru Port Trust Employees (Provident Fund) Regulations, 1994.
 - (ii) G.S.R. 51(E) published in Gazette of India dated the 1st February, 1994 approving the Madras Port Trust Employce's (Medical Attendance in the Trust's Hospital and Reimbursement of Hospital Charges) Regulations, 1994.
 - (iii) G.S.R. 52(E) published in Gazette of India dated the 1st February, 1994 approving the Jawaharlal Nehru Port Trusts Employees (Leave Travel Concession) Regulations, 1994.
 - (iv) G.S.R. 56(E) published in Gazette of India dated the 2nd February, 1994 approving the Madras Port Trust employee's (Grant of Advance for Festival and Natural calamities) Regulations, 1994.
 - (v) G.S.R. 57(E) published in Gazette of India dated the 2nd February, 1994 approving the Madras Port Trust Employees' (Grant of Conveyance Advance) Regulations, 1994.
 - (vi) G.S.R. 88(E) published in Gazette of India dated the 10th February, 1994 approving the Calcutta Port Trust Employees' (Other than Halida Dock Complex) (Recruitment, Seniority and Promotion) Amendment Regulations, 1994.

- (vii) G.S.R. 305(E) published in Gazette of India dated the 9th March, 1994 approving the Calcutta Port Trust (Recruitment of Heads of Department) First Amendment Regulations, 1994.
- (viii) G.S.R. 414(E) published in Gazette of India dated the 26th April, 1994 approving the Jawaharlal Nehru Port Trust Employees' (Conduct) Amendment Regulations, 1994.
 - (ix) G.S.R. 423(E) published in Gazette of India dated the 29th April, 1994 approving the Kandla Port Pilot Service (Training, Grading and Seniority) (Amendment) Regulatons, 1994.
 - (x) G.S.R. 453(E) published in Gazette of India dated the 12th May, 1994 approving the Mormugao Port Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 1994.
 - (xi) G.S.R. 456(E) published in Gazette of India dated the. 16th May, 1994 approving the Visakhapatnam Port Trust Employees' (Festival Advance) Amendment Regulations, 1994.
- (xii) G.S.R. 454(E) published in Gazette of India dated the 12th May, 1994 approving the New Mangalore Port Trust Employees' (Recruitment, Seniority and Promotion) Amendment Regulations, 1994.
- (xiii) G.S.R. 470(E) published in Gazette of India dated the 18th May, 1994 approving the Calcutta Port Trust Employees' (Other than Halida Dock Complex) (Recruitment, Seniority and Promotion) Amendment Regulations, 1994.
- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Shipping Corporation of India Limited and the Ministry of Surface Transprot for the year 1994-95.
- (3) A copy each of the following papers (Hindi and English versions):—

- (i) Memorandum of Understanding between the Bharat Aluminium Company Limited and the Ministry of Mines, for the year 1994-95.
- (ii) Memorandum of Understanding between the Mineral Exploration Corporation Limited and the Ministry of Mines for the year 1994-95.
- (iii) Memorandum of Understanding between the Bharat Gold Mines Limited and the Ministry of Mines for the year 1994-95.
- (4) A copy of the Indian Telegraph (Second Amendment) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 543(E) in Gazette of India dated the 28th June, 1994 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (5) A copy each of the following papers (Hindi and English versions):—
 - (i) Memorandum of Understanding between the Engineers India Limited and the Ministry of Patroleum and Natural Gas for the year 1994-95.
 - (ii) Memorandum of Understanding between the Lubrizol India Limited and the Ministry of Petroleum and Natural Gas for the year 1994-95.
 - (iii) Memorandum of Understanding between the Gas Authority of India Limited and the Ministry of Petroleum and Natural Gas for the year 1994-95.
 - (iv) Memorandum of Understanding between the Bharat Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 1994-95.
- (6) A copy each of the following papers (Hindi and English versions):—
 - (i) Memorandum of Understanding between the Steel Authority of India and the Ministry of Steel for the year 1994-95.
 - (ii) Memorandum of Understanding between the Metallurgi-

cal and Engineering Consultants (India) Limited and the Ministry of Steel for the year 1994-95.

- (7) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Bihar Fruit and Vegetable Development Corporation Limited, Patna, for the year 1989-90.
 - (ii) Annual Report of the Bihar Fruit and Vegetable Development Corporation Limited, Patna, for the year 1989-90, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy of the Memorandum of Understanding (Hindi and English versions) between the Modern Food Industries (India) Limited, New Delhi, and the Ministry of Food Processing Industries for the year 1994-95.
- (10) A copy each of the following papers (Hindi and English versions):—
 - (i) Memorandum of Understanding between the North Eastern Electric Power Corporation Limited and the Ministry of Power for the year 1994-95.
 - (ii) Memorandum of Understanding between the Power Finance Corporation Limited and the Ministry of Power for the year 1994-95.
 - (iii) Memorandum of Understanding between the National Hydroelectric Power Corporation Limited and the Ministry of Power for the year 1994-95.

5. Report of the Standing Committee on Commerce

SHRI PAWAN KUMAR BANSAL laid on the Table a copy of the Eighth Report (Hindi and English versions) of the Department-Related Parliamentary Standing Committee on Commerce, on Coffee.

(Lok Sabha adjourned at 2.33 P.M. and re-assembled at 3.36 P.M.)

6. Matters Under Rule 377

- (1) Shri Sant Ram Singla raised a matter regarding need to upgrade the Netaji Subhash Chandra National Institute of Sports as University.
- (2) Shri Shravan Kumar Patel raised a matter regarding need to expedite implementation of the Jabalpur drainage project as a part of Narmada Action Plan.
- (3) Shri Mullappally Ramachandran raised a matter regarding need to construct walls all along Kerala sea coast.
- (4) Shri Manku Ram Sodhi raised a matter regarding need to review the decision of stopping of mining operations in mine No. 11-B of National Minerals Development Corporation in Bastar district of Madhya Pradesh.
- (5) Shri Anna Joshi raised a matter regarding need to look into the grievances of employees of Vayudoot.
- (6) Shri Nitish Kumar raised a matter regarding need to give backward State status to Bihar and prepare an action plan for its alround development.
- (7) Shri Sanat Kumar Mandal raised a matter regarding need to evolve a comprehensive package for revamping the Jute industry in West Bengal with a view to protect the interests of the jute workers.
- (8) Shri Surendra Pal Pathak raised a matter regarding need to set up a training centre at Hardoi town in U.P. to provide training to the farmers for upkeep of agricultural equipments and use of other modern techniques of farming.

7. Government Bill-Under Consideration

The Motor Vehicles (Amendment) Bill, 1994, as passed by Rajya Sabha.

Time taken: 2 Hrs. 29 Mts.

Discussion on the motion for consideration of the Bill moved by Shri Jagdish Tytler on the 19th August, 1994, continued.

The following members took part in the debate:—

- (1) Shri Chetan P.S. Chauhan
- (2) Shri Shravan Kumar Patel
- (3) Prof. (Dr.) S.P. Yadav
- (4) Shri Amal Datta
- (5) Shri Bheru Lal Meena
- (6) Shri Chandresh Patel
- (7) Shri Yaima Singh Yumnam
- (8) Shri M. Krishnaswamy
- (9) Shri Syed Shahabuddin
- (10) Shri Ramashray Prasad Singh
- (11) Shri K.D. Sultanpuri

The discussion was not concluded.

8. Report of the Business Advisory Committee

Shri Mukul Wasnik presented the Forty-fifth Report of the Business Advisory Committee.

6.09 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 23rd August, 1994).

R.C. BHARDWAJ, Secretary-General.

BULLETIN-PART I

[Brief Record of Proceedings]

Tuesday, August 23, 1994/Bhadra 1, 1916 (Saka)

No. 319

11 A.M.

1. Starred Questions

Starred Question Nos. 401-404 were orally answered. Replies to Starred Question Nos. 405-420 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3950-4130 were laid on the Table.

- 3. Submissions by Members regarding (i) Acute crisis in Wagon Industry; (ii) Reported move to allow entry of foreign media into India.
 - (i) The following members made submissions regarding acute crisis in Wagon Industry:—
 - (1) Shri Somnath Chatterjee
 - (2) Shri Indrajit Gupta
 - (3) Prof. Prem Dhumal
 - (4) Dr. Debi Prosad Pal
 - (5) Shri Chitta Basu
 - (6) Shri Sharad Yadav
 - (7) Shri Nitish Kumar
 - (8) Shri Basudeb Acharia
 - (9) Smt. Geeta Mukherjee

- (10) Prof. Malini Bhattacharya
- (11) Shri Rajvir Singh
- (12) Shri C.K. Jaffar Sharief
- (ii) The following members made submissions regarding reported move to allow entry of foreign media into India:—
 - (1) Shri Chandra Shekhar
 - (2) Shri Rabi Ray
 - (3) Shri Chandulal Chandrakar
 - (4) Shri Somnath Chatterjee
 - (5) Shri Nirmal Kanti Chatterjee
 - (6) Shri Lokanath Choudhury
 - (7) Dr. Laxminarain Pandey
 - (8) Shri Eduardo Falciro

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Sugar Development Fund (Amendment) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 435(E) in Gazette of India dated the 6th May, 1994 under sub-section (3) of section 9 of the Sugar Development Fund Act, 1982.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Veterinary Council of India, New Delhi, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Veterinary Council of India, New Delhi, for the year 1992-93.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Veterinary Council of India (Minimum Standards of Veterinary Education) Degree Course (Bachelor of Veterinary Sciences and Animal Husbandry) Regulations, 1993 (Hindi and English versions) published in Notification No. G.S.R. 69(E) in Gazette of India dated the 7th February,

- 1994 under sub-section (3) of section 66 of the Indian Veterinary Council Act, 1984.
- (5) A statement (Hindi and English versions) showing the results of market loans issued during the year 1994-95.
- (6) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (a)(i) Review by the Government of the working of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 1992-93.
 - (ii) Annual Report of the Himachal Pradesh Agro Industries Corporation Limited, Shimia, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)(i) Review by the Government of the working of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1990-91.
 - (ii) Annual Report of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1990-91, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c)(i) Review by the Government of the working of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 1988-89.
 - (ii) Annual Report of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 1988-89, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Open School, Delhi, for the year 1992-93.
 - (ii) Statement (Hindi and English versions) regarding Review

by the Government of the working of the National Open School, Delhi, for the year 1992-93.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

5. Messages from Rajya Sabha

Secretary-General reported the following Messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Appropriation (No. 3) Bill, 1994, passed by Lok Sabha on the 9th August, 1994.
- (ii) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Appropriation (No. 4) Bill, 1994, passed by Lok Sabha on the 9th August, 1994.
- (iii) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Appropriation (No. 5) Bill, 1994, passed by Lok Sabha on the 9th August, 1994.

6. Report of the Railway Convention Committee

SHRI M. BAGA REDDY presented the Seventh Report (Hindi and English versions) of the Railway Convention Committee on 'Staff Welfare and Industrial Relations in Railways' alongwith Minutes relating thereto.

7. Report and Minutes of The Standing Committee on Food, Civil Supplies & Public Distribution

SHRI SHYAM BIHARI MISRA presented the Fourth Report (Hindi and English versions) of the Standing Committee on Food, Civil Supplies & Public Distribution on Consumer Protection and the Minutes of the sittings of the Committee relating thereto.

8. Motion Regarding Forty-Fifth Report of the Business Advisory Committee

SHRI PAWAN KUMAR BANSAL moved the following motion:—

"That this House do agree with the Forty-fifth Report of the Business Advisory Committee presented to the House on the 22nd August, 1994."

The motion was adopted.

9 Matters Under Rule 377

- (1) Shri Bhawani Lal Verma raised a matter regarding need to reopen Ispat-dolomite mines at Baradwar in Madhya Pradesh.
- (2) Kum. Frida Topno raised a matter regarding need for allocation of funds for repairing and renovation of National Highway No. 23 particularly between Rourkela and Lathikata in Orissa.
- (3) Shri Santosh Kumar Gangwar raised a matter regarding need to set up an Electronic Telephone Exchange at Bareilly in Uttar Pradesh.
- (4) Dr. Lal Bahadur Rawal raised a matter regarding need to convert telephone exchange at Hathras into electronic exchange.
- (5) Shri Ram Prasad Singh raised a matter regarding need to set up a Navodaya Vidyalaya and a Central School in Rohtas district in Rihar
- (6) Shri Jitendra Nath Das raised a matter regarding need to provide manned railway level crossing near Vivekanand Ashram, Sahudangi, Jalpaiguri, Assam.
- (7) Shri Ram Sagar raised a matter regarding need to allow weavers of Uttar Pradesh to produce Janata cloth as per old Textile Policy of Government of India.

10. Government Bill-Passed

The Motor Vehicles (Amendment) Bill, 1994, as passed by Rajya Sabha.

Time taken: 5 Hrs. 12 Mts.

Discussion on the motion for consideration of the Bill moved by Shri Jagdish Tytler on the 19th August, 1994, continued.

The following members took part in the debate:-

- (1) Shri Rajnath Sonkar Shastri
- (2) Shri Anand Ratna Maurya
- (3) Shri Bolla Bulli Ramaiah
- (4) Shri K.V.R. Chowdary
- (5) Shri Anna Joshi

- (6) Dr. Mumtaz Ansari
- (7) Shri Nirmal Kanti Chaterjee
- (8) Shri Sriballav Panigrahi
- (9) Shri Mohan Singh (Deoria)
- (10) Shri P.C. Thomas
- (11) Dr. Viswanathan Kanithi
- (12) Shri R. Naidu Ramasamy

Shri Jagdish Tytler replied to the debate.

The motion for consideration was adopted and Clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 64 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri Jagdish Tytler.

The motion was adopted and the Bill, was passed.

Motion

Time allotted: 6 Hours. Time taken: 45 Mts. Balance: 5 Hrs. 15 Mts.

Shri K.V. Thangka Balu moved the following motion:—

"That this House do consider the Twenty-eighth and Twenty-ninth Reports of the erstwhile Commissioner for Scheduled Castes and Scheduled Tribes for the years 1986-87 and 1987-89, laid on the Table of the House on 9th May, 1989 and 29th August, 1990, respectively and the Fifth, Sixth, Seventh and Eighth Reports of the National Commission for Scheduled Castes and Scheduled Tribes for the years 1982-83, 1983-84, 1984-85 and 1985-86, laid on the Table of the House on 5th March, 1986, 26th August, 1987, 4th May, 1988 and 21st November, 1988, respectively."

The following members took part in the debate:-

- (1) Shri Ram Singh
- (2) Shri Anadi Charan Das (Speech unfinished)

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 24th August, 1994).

R.C. BHARDWAJ, Secretary-General.

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, August 24, 1994/Bhadra 2, 1916 (Saka)

No. 320

11 A.M.

1. Starred Questions

Starred Question Nos. 421-425 were orally answered. Replies to Starred Question Nos. 426-440 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4131-4287 and 4289-4323 were laid on the Table.

A statement by the Minister of State for Industry correcting the reply given on August 3, 1994 to Unstarred Question No. 1521 regarding Funds to Maharashtra From National Renewal Fund was also laid on the Table.

- Submissions by Members Regarding (i) Threat to Security of India
 in view of Reported Possession of Nuclear Bomb by Pakistan and
 (ii) Misuse of Terrorist & Disruptive Activities (Prevention) Act By
 Various States.
 - (i) The following members made submissions regarding threat to security of India in view of reported possession of Nuclear Bomb by Pakistan:—
 - (1) Shri Chandrajeet Yadav
 - (2) Shri Atal Bihari Vajpayee
 - (3) Shri Sharad Yadav
 - (4) Shri Saifuddin Choudhury
 - (5) Shri Indrajit Gupta

- (6) Shri P.G. Narayanan
- (7) Shri Chandra Shekhar
- (8) Shri Ramesh Channithala
- (9) Shri P.C. Chacko
- (10) Shri Vidyacharan Shukla
- (ii) The following members made submissions regarding misuse of Terrorist & Disruptive Activities (Prevention) Act by various States:—
 - (1) Mohd. Ali Ashraf Fatmi
 - (2) Shri Ram Vilas Paswan
 - (3) Shri Lal Krishna Advani
 - (4) Shri Somnath Chatterjee
 - (5) Shri Sharad Yadav
 - (6) Shri Bhogendra Jha
 - (7) Shri E. Ahamed
 - (8) Shri Yaima Singh Yumnam
 - (9) Dr. Mumtaz Ansari
 - (10) Shri Venkateswara D. Rao
 - (11) Shri Hari Kishore Singh
 - (12) Shri Chitta Basu
 - (13) Shri Vidyacharan Shukla

4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (a) (i) A copy of the First Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 1976, alongwith Audited Accounts.
 - (ii) A copy of the Second Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 1977, alongwith Audited Accounts.
 - (iii) A copy of the Third Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 1978, alongwith Audited Accounts.

- (iv) A copy of the Fourth Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 1979-80, alongwith Audited Accounts.
- (v) A copy of the Fifth Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 1980-81.
- (vi) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 1981-82, alongwith Audited Accounts.
- (vii) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 1982-83, alongwith Audited Accounts.
- (viii) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 1983-84, alongwith Audited Accounts.
 - (ix) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 1984-85, alongwith Audited Accounts.
- (b) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Institute of Urban Affairs, New Delhi, for the years 1975-76 to 1984-85.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Notification No. S.O. 207(E) (Hindi and English versions) published in Gazette of India dated the 1st March, 1994 making certain amendments to Regulation 12 and the schedule to Regulation 15 of the Delhi Development Authority (Salaries, Allowances and Conditions of Service) Regulations, 1961 together with a corrigendum thereto in Hindi version only published in Notification No. G.S.R. 478(E) in Gazette of

- India dated the 27th May, 1994 under section 58 of the Delhi Development Authority Act, 1957.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 1992-93.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following papers (Hindi and English versions):—
 - (i) Memorandum of Understanding between the Uranium Corporation of India Limited, Jaduguda, and the Department of Atomic Energy for the year 1994-95.
 - (ii) Memorandum of Understanding between the Nuclear Power Corporation of India Limited, and the Department of Atomic Energy for the year 1994-95.
- (8) A copy of the Memorandum of Understanding (Hindi and English versions) between the Paradeep Phosphates Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers, for the year 1994-95.
- (9) A copy of the Webel Business Machines Limited and the Webel Power Electronics Limited (Amalgamation) Order, 1994 (Hindi and English versions) published in Notification No. S.O. 452(E) in Gazette of India dated the 16th June, 1994 under sub-section (5) of section 396 of the Companies Act, 1956.
- (10) A copy each of the following papers (Hindi and English versions):—
 - (i) Memorandum of Understanding between the Goa Shipyard

Limited and the Department of Defence Production and Supplies, Ministry of Defence, for the year 1994-95.

- (ii) Memorandum of Understanding between the Bharat Earth Movers Limited and the Department of Defence Production and Supplies, Ministry of Defence, for the year 1994-95.
- (iii) Memorandum of Understanding between the Garden Reach Shipbuilders and Engineers Limited and the Department of Defence Production and Supplies, Ministry of Defence, for the year 1994-95.
- (iv) Memorandum of Understanding between the Bharat Electronics and the Department of Defence Production and Supplies, Ministry of Defence, for the year 1994-95.
- (v) Memorandum of Understanding between the Mishra Dhatu Nigam Limited and the Department of Defence Production and Supplies, Ministry of Defence, for the year 1994-95.

5. Messages from Rajya Sabha

Secretary-General reported the following Messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Amendment Bill, 1994, passed by Lok Sabha on the 8th August, 1994.
- Sabha passed in accordance with the provisions of article 368 of the Constitution of India, the Constitution (Eighty-fifth Amendment) Bill, 1994.

^{*} Reported at 4.43 P.M.

6. Bill Passed by Rajya Sabha-Laid on the Table

The Constitution (Eighty-fifth Amendment) Bill, 1994

7. Report of the Committee on Petitions

SHRI P.G. NARAYANAN presented the Sixteenth Report (Hindi and English versions) of the Committee on Petitions.

8. Eleventh Report of the Standing Committee on Transport and Tourism

SHRI ARVIND TRIVEDI laid on the Table a copy of the Eleventh Report (Hindi and English versions) of the Department Related Parliamentary Standing Committee on Transport and Tourism on Merger of Vayudoot with Indian Airlines.

9. Matters under Rule 377

- (1) Prof. (Smt.) Savithiri Lakshmanan raised a matter regarding need to open a new post office at Pathayakad in Kerala early.
- (2) Prof. P.J. Kurien raised a matter regarding need to provide stoppages of Vanchinad Express at Changanachery, Tiruvalla, Changannur, Mavelikara, Kayamkulam and Varkala railway stations in Kerala.
- (3) Shri K.M. Mathew raised a matter regarding need for early completion of west coast water ways work in Kerala.
- (4) Shri Rajendra Agnihotri raised a matter regarding need to provide concessions to industries for industrial development of Bundelkhand region.
- (5) Shri Chinmaya Nand Swami raised a matter regarding need to merge Kashi Nath Seth Bank, Shahjahanpur (Uttar Pradesh) with some nationalised bank.
- (6) Shri Keshari Lal raised a matter regarding need to provide financial assistance to State Government of Uttar Pradesh for providing relief to the people affected by severe floods in Ghatampur in Kanpur Dehat district.
- (7) Shri Chitta Basu raised a matter regarding need to expedite handing over the enclaves in Bangladesh to India in terms of Indira-Mujib Agreement (1974).

(8) Shri Jagbir Singh raised a matter regarding need to provide aid to Haryana Government for providing compensation to the martyrs of Haryana who lost their lives during first war of Independence. (Lok Sabha adjourned at 1.24 P.M. and re-assembled at 2.36 P.M.) 10. Motion

Time allotted: 6 Hours.
Time taken: 4 Hours. 26 Mts.
Balance: 1 Hours. 34 Mts.

Discussion on the following motion moved by Shri K.V. Thangka Balu on the 23rd August, 1994, continued:—

"That this House do consider the Twenty-eighth and Twentyninth Reports of the erstwhile Commissioner for Scheduled Castes and Scheduled Tribes for the years 1986-87 and 1987—89, laid on the Table of the House on 9th May, 1989 and 29th August, 1990, respectively and the Fifth, Sixth, Seventh and Eighth Reports of the National Commission for Scheduled Castes and Scheduled Tribes for the years 1982-83, 1983-84, 1984-85 and 1985-86, laid on the Table of the House on 5th March, 1986, 26th August, 1987, 4th May, 1988 and 21st November, 1988, respectively."

The following members took part in the debate:-

- (1) Shri Anadi Charan Das
- (2) Shri G.M.C. Balayogi
- (3) Shri Chhedi Paswan
- (4) Shri Premchand Ram
- (5) Km. Sushila Tiriya
- (6) Shri Ratilal Kalidas Varma
- (7) Shri Ramashray Prasad Singh
- (8) Prof. P.J. Kurien
- (9) Shri Rup Chand Murmu
- (10) Shri Manjay Lal
- (11) Shri Bandaru Dattatraya
- (12) Shri B. Rajya Ravi Verma

The discussion was not concluded.

¹11. Statement by Minister

The Minister of State in the Ministry of Home Affairs made a statement regarding ambush of an Assam Rifles Column in Manipur by underground elements on 18 August, 1994.

12. Contempt of the House

The Deputy Speaker informed that at about 11.06 hrs. today, a visitor calling himself Manmohan Singh Tiwari, son of Shri Prag Dutt, shouted slogans from the Visitors' Gallery. Another visitor calling himself Mohan Pathak, son of Shri Hargobind Pathak jumped down from the Visitors' Gallery and also shouted slogans. The Security Officers took them into custody immediately and interrogated them. The Visitors have made statements but have not expressed regrets for their action.

The Deputy Speaker observed that he had brought it to the notice of the House for such action as the House might deem fit.

Thereafter, the following resolution moved by Shri Mukul Wasnik was adopted:—

"This House resolves that the person calling himself Manmohan Singh Tiwari, son of Shri Prag Dutt, who shouted slogans from the Visitors' Gallery and Mohan Pathak, son of Shri Hargobind Pathak, who jumped down from the Visitors' Gallery and also shouted slogans at about 11.06 hours today, and whom the Security Officers took into custody immediately, have committed a grave offence and are guilty of the contempt of the House.

This House further resolves that they be sentenced to rigorous imprisonment till 6 P.M. on 26 August, 1994 and sent to Tihar Jail, Delhi."

6.25 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 25th August, 1994).

R.C. BHARDWAJ, Secretary-General.

^{*} Made at 4 P.M.

BULLETIN-PART I

[Brief Record of Proceedings]

Thursday, August 25, 1994/Bhadra 3, 1916 (Saka)

No. 321~

11 A.M.

1. Starred Questions

Starred Question Nos. 441 and 443-446 were orally answered. Replies to Starred Question Nos. 442 and 447-460 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4324-4488 were laid on the Table.

Statement by the Minister of State in the Ministry of health and Family Welfare correcting the reply given on August 11, 1994 to Unstarred Question No. 2701 regarding Medical Colleges in Andhra Pradesh was also laid on the Table.

3. Announcement by Speaker

The Speaker made the following announcement:—

"We have installed a low power transmitter in the Lok Sabha. All the proceedings in the House can now be televised. The proceedings can be seen in the areas which can be served by the transmitter. I am told that in the radius of about 10 to 15 kilometers, the proceedings can be watched. People in that area will be able to watch the proceedings sitting at their places of work and in their houses. All the proceedings which can take place, as per the rules and conventions, can be watched on the T.V. The leaders of the parties have approved of the idea. We hope that the House also agrees to it.

With your approval, all the proceedings can be televised from today. We appreciate and thank the good work done by the Ministry of Information and Broadcasting."

4. Statements by Ministers

- (i) The Minister of State in the Ministry of External Affairs made a statement on Pakistan's Nuclear capability.
- *(ii) The Minister of State in the Ministry of Home Affairs made a statement regarding killing of Shri Ramdas Nayak, Corporator, Bombay on 25 August, 1994.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the First Annual Report (Hindi and English versions) on the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 for the year 1990 under sub-section (4) of section 21 of the said Act.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 1992-93.
 - (ii) Annual Report of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) Laid on the Table a statement (Hindi and English versions) (i) correcting the reply given on the 13th December, 1993 to

Made at 6.12 P.M.

Unstarred Question No. 1667 tabled by Shri Syed Shahabuddin regarding production of Major Metallic and Non-Metallic Ores and (ii) giving reasons for delay in correcting the reply.

(6) laid on the Table a copy each of the following statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Seventh, Eighth, Ninth and Tenth Lok Sabha:—

(1)	Statement .	No.	XXVIII	_	Fourteenth Session, 1984,	Seven Sabha	th Lok	
(2)	Statement	No.	xxxvi	_	Eleventh Session, 1988.	Eighth Sabha		
(3)	Statement	No.	xxx	_	Second Session, 1990.	Ninth Sabha	Lok	
(4)	Statement	Νo.	XXIII		First Session, 1991			
(5)	Statement	No.	XX	_	Second Session, 1991			
(6)	Statement	No.	XVIII	_	Third Session, 1992			
(7)	Statement	No.	XVI	_	Fourth Session, 1992	Tenth	Lok	
(8)	Statement	No.	XIII	-	Fifth Session, 1992	Sabha		
(9)	Statement	No.	XII	_	Sixth Session, 1993			
(10)	Statement	No.	VIII	_	Seventh Session, 1993			
(11)	Statement	No.	VII	_	Eighth Session, 1993			
(12)	Statement	No.	v	_	Ninth Session, 1994			
(13)	Statement	No.	11	_	Tenth Session, 1994.			
(3)	A	-6 4	L		*/IIindi and Englis	L		

- (7) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 1990-91, together with Audit Report thereon.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

^{*} Annual Report for the year 1990-91 was laid on the Table on the 20th August, 1992.

6. Reports of the Committee on Subordinate Legislation

SHRI RAJENDRA KUMAR SHARMA presented the Tenth, Eleventh and Twelfth Reports (Hindi and English versions) of the Committee on Subordinate Legislation.

Report of Committee on Absence of Members from the Sittings of the House

SHRI A. VENKATA REDDY presented the Seventh Report (Hindi and English versions) of the Committee on Absence of Members from the sittings of the House.

8. Report of the Standing Committee on Human Resource Development

SHRI VENKATESWARLU UMMAREDDY laid on the Table a copy (Hindi and English versions) of the Twelfth Report of the Department-related Parliamentary Standing Committee on Human Resource Development on 'National Policy on Culture — An approach Paper, 1992'.

9. Government Bill-Introduced

The Constitution (Eighty-fourth Amendment) Bill, 1994 (Amendment of articles 81, 82 and 170)

10. Matters Under Rule 377

- (1) Shri Ramesh Chennithala raised a matter regarding need to bring Hindustan Newsprint Ltd., Vellore in Kerala under direct control of Ministry of Industry.
- (2) Shri Birbal raised a matter regarding need to retain the original level of release of water in Indira Gandhi Canal Project in Rajasthan.
- (3) Shri Gopi Nath Gajapathi raised a matter regarding need to provide adequate financial assistance to State Government of Orissa for providing relief to the people affected by drought in South Orissa particularly in Ganjam district.
- (4) Maj. Gen. (Retd.) Bhuwan Chandra Khanduri raised a matter regarding need to relax the provisions of Forest Act in respect of development projects in Garhwal Mandal of Uttar Pradesh.

- (5) Shri Rajendra Kumar Sharma raised a matter regarding need for construction of railway overbridges at Moradabad and Rampur on National Highway No. 24. in Uttar Pradesh.
- (6) Smt. Girija Devi raised a matter regarding need to set up a Zonal Railway Headquarters in Bihar.
- (7) Shri Govinda Chandra Munda raised a matter regarding need to issue licences to Scheduled Tribe people for setting up petrol pumps in Keonjhar district in Orissa.
- (8) Kumari Sushila Tiriya raised a matter regarding need to rehabilitate tribals displaced due to Simlipal National Park and release allocated funds for bio-sphere sanctuary immediately.

(Lok Sabha adjourred at 2 P.M. and re-assembled at 3.02 P.M.)

11. Government Bill-Passed

The Constitution (Eighty-Fifth Amendment) Bill, 1994 (Amendment of the Ninth Schedule), As Passed by Rajya Sabha

Time Taken: 2 Hrs. 11 Mts.

The motion for consideration of the Bill was moved by Shri Sitaram Kesri.

The following members took part in the debate:—

- (1) Shri Ram Vilas Paswan
- (2) Shri Nitish Kumar
- (3) Shri Syed Shahabuddin
- (4) Shri Somjibhai Damor
- (5) Shri Bandaru Dattatraya
- (6) Shri Saifuddin Choudhury
- (7) Shri Buta Singh
- (8) Shri Indrajit Gupta
- (9) Shri Suraj Mandal
- (10) Shri R. Anbarasu
- (11) Shri Ratilal Kalidas Varma
- (12) Shri Ebrahim Sulaiman Sait
- (13) Shri Srikanta Jena
- (14) Shri Chandrajeet Yadav

- (15) Shri P.G. Narayanan
- (16) Shri Sobhanadreeswara Rao Vadde
- (17) Shri Anadi Charan Das
- (18) Shri P.C. Thomas
- (19) Dr. Kartikeswar Patra
- (20) Prof. Rasa Singh Rawat
- (21) Shri Pratap Singh
- (22) Shri Vijay Kumar Yadav
- (23) Shri Sharad Yadav

Shri Sitaram Kesri replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes @338; Noes @1. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-clause consideration of the Bill was then taken up.

On the motion for adoption of clause 2 the House divided, Ayes @349: Noes @1.

Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Sitaram Kesri.

On the motion the House divided, Ayes @348; Noes @Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting. The Bill, was passed by the requisite majority in acordance with the provisions of article 368 of the Constitution.

[@] Subject to correction.

12. Discussion Under Rule 193.

Time permissible: 2 Hours. Time Taken: 59 Mts. Balance: 1 Hr. 01 Mt.

Shri Nitish Kumar raised a discussion regarding delay in import of sugar resulting in steep rise in its prices.

The discussion was not concluded.

6.27 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 26th August, 1994).

R.C. BHARDWAJ, Secretary-General.

LOK SABHA

BULLETIN—PART I

(Brief Record of Proceedings)

Friday, August 26, 1994/Bhadra 4, 1916 (Saka)

No. 322 ~

11.01 A.M.

1. Obituary reference

The Speaker made reference to the passing away of Shri N.P. Kesharwani who was Member of Sixth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Question Nos. 461—465 were orally answered. Rplies to Starred Question Nos. 466—480 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 4489—4688 were laid on the Table.

4. Statements by Ministers

- (1) The Minister of Parliamentary Affairs made a statement regarding M.Ps local area Development Scheme.
 - (2) The Minister of Home Affairs made the following statements:—

- (i) Regarding important developments in connection with the Bombay blast investigations.
- *(ii) Regarding incident of an explosion in Jammu on 25 August, 1994.

5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 20 of the Protection of Human Rights Act, 1993:—
 - (i) Annual Report of the National Human Rights Commission for the year 1993-94 (From October, 1993 to March 1994).
 - (ii) Memorandum of Action Taken on the Annual Report of the National Human Rights Commission for the year 1993-94 (From October, 1993 to March, 1994).
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Airports Authority for the year 1991-92, alongwith Audited Accounts under subsection (4) of section 24 and section 25 of the National Airports Authority Act, 1985.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the National Airports Authority for the year 1991-92.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Annual Report (Hindi and English versions) of the Commission of Railway Safety for the year 1992-93 under section 10 of the Railway Act, 1989.
 - (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Statement regarding review by the Government of the working of the Air India Limited for the year 1992-93.

^{*} Made at 18.04 P.M.

- (ii) Annual Report of the Air India Limited for the year 1992-93 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952:—
 - (i) The Employees' Deposit Linked Insurance (Amendment) Scheme, 1994 published in Notification No. G.S.R. 292 in Gazette of India dated the 18th June, 1994.
 - (ii) The Employees' Family Pension (Amendment) Scheme, 1994 published in Notification No. G.S.R. 293 in Gazette of India dated the 18th June, 1994.
 - (iii) The Employees' Provident Fund (Amendment) Scheme, 1994 published in Notification No. G.S.R. 294 in Gazette of India dated the 18th June, 1994.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Tea Trading Corporation of India Limited, Calcutta, for the year 1992-93.
 - (ii) Annual Report of the Tea Trading Corporation of India Limited, Calcutta, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the

Essential Commodities Act, 1955:—

- (i) S.O. 902(E) published in Gazette of India dated the 25th November, 1993 notifying the Ram Paper Mills Limited, Bijnor, as a mill producing Newsprint together with a corrigendum thereto in Hindi version only published in Notification No. S.O. 366(E) dated the 9th May, 1994.
- (ii) S.O. 498(E) published in Gazette of India dated the 1st July, 1994 notifying the Gulmohar Paper Limited, Calcutta, as a mill producing newsprint.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) of item (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Small Industry Extension Training, Hyderabad, for the year 1992-93, alongwith Audited Accounts.
 - (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the National Institute of Small Industry Extension Training, Hyderabad, for the year 1992-93.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—
 - (i) Report on the working and activities of the Bank of Baroda for the year 1993-94, alongwith Accounts and Auditor's Report thereon.
 - (ii) Report on the working and activities of the Bank of Maharashtra for the year 1993-94, alongwith Accounts and Auditors' Report thereon.

- (iii) Report on the working and activities of the Dena Bank for the year 1993-94, alongwith Accounts and Auditors Report thereon.
- (15) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980:—
 - (i) Report on the working and activities of the Oritental Bank of Commerce for the year 1993-94, alongwith Accounts and Auditors' Report thereon.
 - (ii) Report on the working and activities of the Punjab and Sind Bank for the year 1993-94, alongwith Accounts and Auditors' Report thereon.
- (16) A copy each of the Annual Reports (Hindi and English versions) of the State Bank of India and its Subsidiary Banks viz. State Bank of Indore, State Bank of Hyderabad, State Bank of Mysore, State Bank of Patiala and State Bank of Bikaner and Jaipur for the year 1993-94, alongwith Accounts and Auditors' Report thereon, under sub-section (4) of section 40 of the State Bank of India Act, 1955 and sub-section (3) of section 43 of the State Bank of India (Subsidiary Banks Act, 1959; respectively.
- (17) A copy of the Annual Report and Accounts (Hindi and English versions) of the Kamraz Rural Bank, Sopore (J&K) for the year 1991-92, together with Auditors' Report thereon.
- (18) A copy each of the following annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year 1992-93, together with Auditors' Report thereon:—
 - (i) Kamraz Rural Bank, Sopore (J&K)
 - (ii) Mizoram Rural Bank, Aizawl (Mizoram).
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 1992-93, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the National Institute of Public Finance and Policy, New Delhi, for the year 1992-93.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy of the Reserve Bank of India (Board for Financial Supervision) Regulations, 1994 (Hindi and English versions) published in Notification No. DBOD No. BP-213/21.04.050-94 in Gazette of India dated the 28th July, 1994 under sub-section (4) of section 58 of the Reserve Bank of India Act. 1934.
- (22) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - (i) G.S.R. 395(E) published in Gazette of India dated the 19th April, 1994 together with an explanatory memorandum regarding exemption to raw cotton, when imported into India, from the whole of the duty of customs leviable thereon.
 - (ii) G.S.R. 411(E) published in Gazette of India dated the 25th April, 1994 together with an explanatory memorandum regarding reduction of import duty on Steel Melting Scrap and Iron ore pellets from 10% ad-valorem to 5% ad-valorem.
 - (iii) G.S.R. 450(E) published in Gazette of India dated the 12th May, 1994 together with an explanatory memorandum regarding exemption to raw sugar also from the basic and additional duties of customs leviable thereon.
 - (iv) G.S.R. 507(E) published in Gazette of India dated the 13th June, 1994 together with an explanatory memorandum extending the validity of Notification No. 16/89-Cus., dated the 1st February, 1989 upto the 31st December, 1994.

- (v) G.S.R. 528(E) published in Gazette of India dated the 24th June, 1994 together with an explanatory memorandum regarding exemption to finished wool on leather manufactured from imported leather by a hundred percent export oriented or by a unit within a free trade zone when exported out of India, from the whole of the duty of customs leviable thereon.
- (vi) G.S.R. 530(E) published in Gazette of India dated the 24th June, 1994 together with an explanatory memorandum making certain amendments to Notification No. 299/92-Cus., dated the 30th November, 1992.
- (vii) S.O. 584(E) published in Gazette of India dated the 8th August, 1994 together with an explanatory memorandum making certain amendments to Notification No. 296-Cus., dated the 2nd August, 1976.
- (viii) G.S.R. 600(E) published in Gazette of India dated the 29th July, 1994 together with an explanatory memorandum regarding exemption to goods mentioned in the Notification when imported into India from China from the whole of the basic and additional duties of customs leviable thereon.
 - (ix) G.S.R. 494(E) published in Gazette of India dated the 3rd June, 1994 together with an explanatory memorandum making certain amendments to Notification No. 208/81-Cus., dated the 22nd September, 1981.
 - (x) G.S.R. 495(E) published in Gazette of India dated the 3rd June, 1994 together with an explanatory memorandum making certain amendments to Notification No. 65/88-Cus., dated the 1st March, 1988.
 - (xi) G.S.R. 496(E) published in Gazette of India dated the 3rd June, 1994 together with an explanatory memorandum regarding exemption to certain goods mentioned in the Notification from so much of the portion of customs duty leviable thereon as in

- excess of the amount calculated at the rate of fifteen per cent ad-valorem subject to certain conditions.
- (xii) G.S.R. 497(E) published in Gazette of India dated the 3rd June, 1994 together with an explanatory memorandum resciding the Notification No. 66 88-Cus., dated the 1st March, 1988.
- (xiii) The Project Import (First Amendment) Regulations, 1994 published in Notification No. G.S.R. 556(E) in Gazette of India dated the 1st July, 1994 together with an explanatory memorandum.
- (xiv) G.S.R. 577(E) published in Gazette of India dated the 1st July, 1994 together with an explanatory memorandum making certain amendments to Notifications mentioned in the Notification.
- (23) A copy each of the following Notifications (Hindi and English versions) under section 41 of the Finance Act, 1979:—
 - (i) The Foreign Travel Tax (Amendment) Rules, 1994 published in Notification No. G.S.R. 632(E) in Gazette of India dated the 12th August, 1994 together with an explanatory memorandum.
 - (ii) G.S.R. 633(E) published in Gazette of India dated the 12th August, 1994 together with an explanatory memorandum seeking to bring into effect the provisions of section 97 of the Finance Act, 1994, with effect from the 1st September, 1994.
 - (iii) G.S.R. 634(E) published in Gazette of India dated the 12th August, 1994 together with an explanatory memorandum prescribing the rate of interest for delayed payment of Foreign Travel Tax at the rate of 25 per cent per annum.
- (24) A copy each of the following Notifications (Hindi and English versions) under section 49 of the Finance Act, 1989:—
 - (i) The Inland Air Travel Tax (Amendment) Rules,

- 1994 published in Notification No. G.S.R. 635(E) in Gazette of India dated the 12th August, 1994 together with an explanatory memorandum.
- (ii) G.S.R. 636(E) published in Gazette of India dated the 12th August, 1994 together with an explanatory memorandum appointing the 1st September, 1994 as the date on which the provisions of the section 98 of the Finance Act, 1994 shall come into force.
- (iii) G.S.R. 637(E) published in Gazette of India dated the 12th August, 1994 together with an explanatory memorandum specifying the rate of interest at twenty percent per annum for the delayed payment of Inland Air Travel Tax.
- (25) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act. 1944:—
 - (i) G.S.R. 489(E) published in Gazette of India dated the 3rd June, 1994 together with an explanatory memorandum prescribing excise duty of 5 percent ad-valorem on medical, surgical, dental or veterinary furniture and parts thereof.
 - (ii) G.S.R. 490(E) published in Gazette of India dated the 3rd June, 1994 together with an explanatory memorandum regarding exemption to goods specified in the Notification from so much of duty of excise leviable thereon as is in excess of the amount calculated at the rate of five percent advalorem.
 - (iii) G.S.R. 491(E) published in Gazette of India dated the 3rd June, 1994 together with an explanatory memorandum rescinding the Notification No. 116/ 88-CE, dated the 1st March, 1988.
 - (iv) G.S.R. 492(E) published in Gazette of India dated the 3rd June, 1994 together with an explanatory

- memorandum making certain amendments to the Notification No. 6/94-CE, dated the 1st March, 1994.
- (v) G.S.R. 493(E) published in Gazette of India dated the 3rd June, 1994 together with an explanatory memorandum regarding exemption to goods specified in the Notification from so much portion of duty of excise leivable thereon as is in excess of the amount calculated at the rate of five percent ad-valorem.
- (vi) G.S.R. 408(E) published in Gazette of India dated the 25th April, 1994 together with an explanatory memorandum making certain amendments to the Notification No. 46/94-CE, dated the 1st March, 1994.
- (vii) G.S.R. 409(E) published in Gazette of India dated the 25th April, 1994 together with an explanatory memorandum making certain amendments to certain Notifications mentioned in the Notification.
- (viii) G.S.R. 410(E) published in Gazette of India dated the 25th April, 1994 together with an explanatory memorandum regarding exemption to rubber balloons from the whole of the duty of excise leviable thereon.
 - (ix) G.S.R. 431(E) published in Gazette of India dated the 4th May, 1994 together with an explanatory memorandum making certain amendments to the Notification No. 1/93-CE, dated the 28th February, 1993.
 - (x) G.S.R. 432(E) published in Gazette of India dated the 4th May, 1994 together with an explanatory memorandum regarding exemption to circles of stainless steel, aluminium and copper from whole of the duty of excise leviable thereon.
 - (xi) G.S.R. 447(E) published in Gazette of India dated the 11th May, 1994 together with an explanatory

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- memorandum making certain amendments to the Notification No. 1/93-CE, dated the 28th February, 1993.
- (xii) G.S.R. 462(E) published in Gazette of India dated the 13th May, 1994 together with an explanatory memorandum prescribing rate of compounded levy for cold rolling of stainless steel pattis/pattas.
- (xiii) The Central Excise (Third Amendment) Rules, 1994 published in Notification No. G.S.R. 463(E) in Gazette of India dated the 13th May, 1994 together with an explanatory memorandum.
- (xiv) G.S.R. 521(E) published in Gazette of India dated the 22nd June, 1994 together with an explanatory memorandum rescinding the Notification No. 97/94-CE, dated the 25th April, 1994.
- (xv) G.S.R. 527(E) published in Gazette of India dated the 24th June, 1994 together with an explanatory memorandum regarding exemption to Kerosene, Liquefied Petroleum gases, Petroleum gases and other gaseous hydrocarbons from so much duty of excise leviable thereon as is in excess of the duty leviable thereon.
- (xvi) G.S.R. 535(E) to G.S.R. 537(E) published in Gazette of India dated the 27th June, 1994 together with an explanatory memorandum prescribing to extend Modvat to waste of synthetic filament yarn when used as input.
- (xvii) G.S.R. 538(E) published in Gazette of India dated the 27th June, 1994 together with an explanatory memorandum prescribing an effective rate of basic excise duty of ten percent ad-valorem on spandex yarn.
- (xviii) G.S.R. 605(E) published in Gazette of India dated the 4th August, 1994 together with an explanatory memorandum seeking to waive payment of excise duty in excess of fifteen percent ad-valorem on

machinary, plant or laboratory equipment for treatment of materials by condensing or cooling for the period from the 28th February, 1993 to the 22nd April, 1993 which had not been levied as a result of practice generally prevalent.

- (26) A copy each of the following papers (Hindi and English versions) under section 619A of the companies Act, 1956:—
 - (i) Review by the Government of the working of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 1986-87.
 - (ii) Annual Report of the Orissa Agro Industries Corporation Limited, Bhubaneswar, for the year 1986-87, alongwith Audited, Accounts and comments of the Comptroller and Auditor General thereon.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.

6. Departmentally Related Standing Committees-A Review

Secretary-General laid on the Table a copy each of the Hindi and English versions of the "Departmentally related Standing Committees (1993-94) — A Review".

7. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) The Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Appropriation (Railways) No. 4 Bill, 1994, passed by Lok Sabha on the 16th August, 1994.
- (ii) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Appropriation (Railways) No. 5 Bill, 1994, passed by Lok Sabha on the 16th August, 1994.
- (iii) That at its sitting held on the 25th August, 1994, Rajya

Sabha passed the Babasheb Bhimrao Ambedkar University Bill, 1994.

8. Bill passed by Rajya Sabha - Laid on the Table

The Babasaheb Bhimrao Ambedkar University Bill, 1994.

9. Leave of Absence

The following members were granted leave of absence from the sittings of the House for the period mentioned against each:—

(1) Shri Shankarrao	23 April, 1994 to 30 April, 1994
Kale	and 1 May, 1994 to 13 May, 1994.
(4) 5 4 51	

- (2) Prof. Rita Verma 18 April, 1994 to 13 May, 1994.
- (3) Shri Ram Naik 25 July, 1994 to 26 August, 1994.
- (4) Shri Harisinh 25 July, 1994 to 26 August, 1994.
- (5) Shri R.S. Mane 25 July, 1994 to 19 August, 1994.

10. Minutes of Committee on Private Members' Bills and Resolutions

Shri Surajbhanu Solanki laid on the Table the Minutes (Hindi and English versions) of the Thirty-third to Thirty-fifth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

11. Report and Minutes of Estimates Committee

Dr. Krupasindhu Bhoi presented the Forty-Fifth Report (Hindi and English versions) of the Estimates Committee on the Ministry of External Affairs—Foreign Missions and the Minutes of the sittings of the Committee relating thereto.

12. Statement of Estimates Committee

Dr. Krupasindhu Bhoi laid on the Table a statement (Hindi and English versions) showing action taken by Government on the recommendations contained in 35th Report of the Estimates Committee (Tenth Lok Sabha) regarding action taken by Government

on their 9th Report (Tenth Lok Sabha) on the Ministry of Defence
— Defence Lands and Land Use Policy.

13. Report of the Committee on Government Assurances

Shri Basudeb Acharia presented the Twenty-third Report (Hindi and English versions) of the Committee on Government Assurances.

14. Matters under Rule 377

- (1) Shri Khagapati Pradhani raised a matter regarding need to provide work to the tribals in scheduled areas and protect them from epidemic and malnutrition.
- (2) Shri Dwarka Nath Das raised a matter regarding need to distribute surplus land among the landless SC/ST people in Assam.
- (3) Shri Rup Chand Murmu raised a matter regarding need to increase frequency of trains between Kharagpur junction and Gidni in West Bengal and provide other facilities at Gidni station.
- (4) Shri Sobhanadreeswara Rao Vadde raised a matter regarding need for early commissioning of T.V. studio and setting up of T.V. Camera Unit at Vijayawada in Andhra Pradesh.
- (5) Smt. Dil Kumari Bhandari raised a matter regarding need to take immediate measures to repair National Highway 31-A in Sikkim.
- (6) Shri Sharad Dighe raised a matter regarding need to revive National Bicycle Corporation of India Ltd. by providing necessary infrastructural facilities.
- (7) Shri Ram Pal Singh raised a matter regarding need to release funds for early completion of 132 KW power sub-station at Dumariaganj (U.P.).

15. Government Bill - Passed

The Baba Saheb Bhimrao Ambedkar University Bill, 1994, as passed by Rajya Sabha.

Time taken: 55 Mts.

The motion for consideration of the Bill was moved by Shri Arjun Singh.

The following members took part in the debate:—

- (1) Shri Chandraject Yadav
- (2) Shri Ram Vilas Paswan
- (3) Shri Indrajit Gupta
- (4) Shri Anadi Charan Das
- (5) Shri Tej Narayan Singh
- (6) Maj. Gen. (Retd.) Bhuwan Chandra Khanduri
- (7) Shri Somnath Chatterjee
- (8) Shri A. Asokaraj
- (9) Shri G.M.C. Balayogi
- (10) Shri Syed Shahabuddin
- (11) Shri Mohan Singh (Deoria)

Shri Arjun Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 43 were adopted.

The first schedule was adopted.

The second schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri Arjun Singh.

The motion was adopted and the Bill, was passed.

16. Private Members' Bills - Introduced

- (1) The Constitution (Amendment) Bill, 1994, (Amendment of article 371), moved by Shri Dharmanna Mondayya Sadul.
- (2) The Indian Penal Code (Amendment) Bill, 1994 (Insertion of new chapter XXIV), moved by Shri Kashiram Rana.
- (3) The Constitution (Amendment) Bill, 1994 (Amendment of article 51A), moved by Shri Kashiram Rana.
- (4) The Reservation of Vacancies in Posts and Services (For Scheduled Castes and Scheduled Tribes converted to Christianity) Bill, 1994 moved by Shri Mohan Singh (Deoria).
- (5) The Constitution (Amendment) Bill, 1994 (Amendment of Eighth Schedule), moved by Shri George Fernandes.
- (6) The Constitution (Amendment) Bill, 1994 (Amendment of article 41), moved by Shri M. Krishnaswamy.
- (7) The Constitution (Amendment) Bill, 1994 (Insertion of new article 16A), moved by Shri Chitta Basu.
- (8) The Constitution (Amendment) Bill, 1994 (Amendment of article 73), moved by Shri Chitta Basu.
- (9) The Constitution (Amendment) Bill, 1994 (Amendment of article 356), moved by Shri Chitta Basu
- (10) The Uniform Primary Education Bill 1994 moved by Shri Mohan Singh (Deoria).
- (11) The Youth Welfare Board Bill, 1994, moved by Shri Mohan Singh (Deoria).
- (12) The Constitution (Amendment) Bill, 1994 (Amendment of article 330, etc.), moved by Shri Kashiram Rana.
- (13) The Payment of Unemployment Allowance Bill, 1994, moved by Shri Ramesh Chennithala.
- (14) The Beedi workers Welfare Fund (Amendment) Bill, 1994 (Insertion of new section 4A), moved by Shri Ramesh Chennithala.
- (15) The Cinematograph (Amendment) Bill, 1994 (Amendment of section 5B), moved by Shri Ramesh Chennithala.

- (16) The Representation of the People (Amendment) Bill, 1994 (Amendment of section 20), moved by Shri Syed Shahabuddin.
- (17) The Representation of the People (Amendment) Bill, 1994, (Amendment of section 3) moved by Shri Syed Shahabuddin.
- (18) The Backward Classes (Proportional Representation in Services and Educational Institutions) Bill, 1994, moved by Shri R. Anbarasu.
- (19) The Lord Buddha National Creativity University Bill, 1994, moved by Shri Ramnihore Rai.
- (20) The Constitution (Amendment) Bill, 1994 (Amendment of articles 15 and 16) moved by Shri P.G. Narayanan.
- (21) The Constitution (Amendment) Bill, 1994 (Insertion of new article 16A, etc.), moved by Dr. P. Vallal Peruman.
- (22) The Declaration of Assets by Ministers Bill, 1994, moved by Shri Mohan Singh (Deoria).
- (23) The Youth Commission Bill, 1994, moved by Shri Chitta Basu.

17. Private Members' Bill - Withdrawn

The Rehabilitation of Dependents of Victims of Terrorism Bill, 1991 by Prof. K.V. Thomas.

Further discussion on the motion for consideratioon of the Bill moved by Prof. K.V. Thomas on the 12th August, 1994, continued.

The following members took part in the debate:—

- (1) Prof. Rasa Singh Rawat
- (2) Prof. (Dr.) S.P. Yadav
- (3) Shri Bijoy Krishna Handique
- (4) Shri Yaima Singh Yumnam
- (5) Shri Uddhab Barman
- (6) Shri Balraj Pasi
- (7) Shri Sriballav Panigrahi
- (8) Shri Ramashray Prasad Singh

- (9) Shri Nawal Kishore Rai
- (10) Maj. Gen. (Retired) Bhuwan Chandra Khanduri
- (11) Shri Mrutyunjaya Nayak
- (12) Shri Tej Narayan Singh
- (13) Shri Srikanta Jena
- (14) Shri Rajesh Pilot

Prof. K.V. Thomas replied to the debate. The Bill was withdrawn by leave of the House.

18. Valedictory References

The Speaker, the Prime Minister, Sarvashri Jaswant Singh, Sharad Yadav, Somnath Chatterjee, Chandrajeet Yadav, Kadambur M.R. Janardhanan, Sobhanadreeswara Rao Vadde, Ramashray Prasad Singh and Satyanarayan Jatiya made valedictory references on the conclusion of the eleventh session of Tenth Lok Sabha.

19. National Song

The National song was played.

(Lok Sabha adjourned sine die at 6.56 P.M.)

R.C. BHARDWAJ, Secretary-General.